Seventeenth Lok Sabha IV Session (14/09/2020 to 23/09/2020)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, September 14, 2020/Bhadrapada 23, 1942 (Saka)

No. 81

9.00 A.M.

1. National Anthem

The National Anthem was played.

9.02 A.M.

2. Obituary References

The Speaker made reference to the passing away of Shri Pranab Mukherjee, former President of India, Bharat Ratna Awardee and Member of Fourteenth and Fifteenth Lok Sabhas.

The Speaker further made references to the passing away of Shri H. Vasanthakumar, sitting Member of the Lok Sabha; Pandit Jasraj, an eminent vocalist; Shri Gurdas Singh Badal, Member of Fifth Lok Sabha; Dr. Nepal Singh, Member of the Sixteenth Lok Sabha; Shri Ajit Jogi, Member of the Twelfth and Fourteenth Lok Sabhas; Shri P. Namgyal, Member of Seventh, Eighth and Eleventh Lok Sabhas; Shri Paras Nath Yadav, Member of the Twelfth and Fourteenth Lok Sabhas; Shri Madhav Rao Patil, Member of the Twelfth Lok Sabha; Shri Haribhau Madhav Jawale, Member of the Fourteenth and Fifteenth Lok Sabhas; Smt. Saroj Dubey, Member of the Tenth Lok Sabha; Shri Lalji Tandon, Member of the Fifteenth Lok Sabha; Smt. Kamal Rani, Member of the Eleventh and Twelfth Lok Sabhas; Shri Chetan Chauhan, Member of the Tenth and Twelfth Lok Sabhas; Shri Surendra Prakash Goel, Member of the Fourteenth Lok Sabha; and Dr. Raghuvansh Prasad Singh, Member of the Eleventh to Fifteenth Lok Sabhas.

The Speaker, on behalf of the House, also paid homage to the armed forces, para-military personnel, police personnel and Corona Warriors.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Lok Sabha adjourned at 9.17 A.M. and re-assembled at 10.18 A.M.)

10.18 A.M.

3. Announcement by the Speaker

The Speaker made an announcement* under Rule 2 and 384 regarding seating arrangements.

10.30 A.M.

4. Motion regarding Business of the House

Shri Pralhad Joshi moved the following motion:-

"Keeping in view that the current Session of Lok Sabha is being held in extraordinary circumstances prevailing due to COVID-19 pandemic requiring maintenance of social distancing and keeping the movement of Government officials and others within the Parliament precincts to the bare minimum, this House

^{*}Original in Hindi. For details, see the debates for the day.

resolves that Starred Questions and Private Members' Business may not be brought before the House for transaction during the Session, and all relevant Rules on these subjects in the Rules of Procedure and Conduct of Business in Lok Sabha may stand suspended to that extent."

The motion was adopted.

10.48 A.M.

5. [&]Announcement by the Speaker

The Speaker announced that the Minister of Parliamentary Affairs requested to permit Minister of State in the Ministry of Parliamentary Affairs to lay papers on behalf of all the Ministers due to prevailing situation of Covid-19 and that he has acceded to his request.

10.49 A.M.

6. Papers laid on the Table

Shri Arjun Ram Meghwal (Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises) on behalf of Smt. Nirmala Sitharaman (Minister of Finance; and Minister of Corporate Affairs) laid on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Banking Regulation (Amendment) Ordinance, 2020 (No. 12 of 2020).

⁸Original in Hindi. For details, see the debates for the day.

Shri Arjun Ram Meghwal (Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises) laid on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- The Taxation and other Laws (Relaxation of Certain Provisions) Ordinance, 2020 (No. 2 of 2020) promulgated by the President on 31st March, 2020.
- (2) The Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 (No. 3 of 2020) promulgated by the President on 7th April, 2020.
- (3) The Salaries and Allowances of Ministers (Amendment) Ordinance,
 2020 (No. 4 of 2020) promulgated by the President on 9th April, 2020.
- (4) The Epidemic Diseases (Amendment) Ordinance, 2020 (No. 5 of 2020) promulgated by the President on 22nd April, 2020.
- (5) The Homoeopathy Central Council (Amendment) Ordinance, 2020
 (No. 6 of 2020) promulgated by the President on 24th April, 2020.
- (6) The Indian Medicine Central Council (Amendment) Ordinance, 2020 (No. 7 of 2020) promulgated by the President on 24th April, 2020.
- The Essential Commodities (Amendment) Ordinance, 2020 (No. 8 of 2020) promulgated by the President on 5th June, 2020.
- (8) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2020 (No. 9 of 2020) promulgated by the President on 5th June, 2020.
- (9) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (No. 10 of 2020) promulgated by the President on 5th June, 2020.

- (10) The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (No. 11 of 2020) promulgated by the President on 5th June, 2020.
- (11) The Banking Regulation (Amendment) Ordinance, 2020 (No. 12 of 2020) promulgated by the President on 26th June, 2020.

7. Questions

As the Starred list of Question has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 1–230 were laid on the Table of the House.

*11.30 A.M.

8. Statement by Minister

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) made a statement regarding Covid Pandemic and the Steps taken by the Government of India.

11.44 A.M.

9. Supplementary Demands for Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - First Batch for 2020-2021.

^{*}From 10.50 A.M. to 11.29 A.M., Members raised maters of urgent public importance.

10. Demands for Excess Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2016-2017.

11.45 A.M.

11. Government Bill – Withdrawn

*The Banking Regulation (Amendment) Bill 2020 (B ill No. 56 of 2020)

Shri N.K. Premachandran opposed the withdrawal of the Bill.

The Minister of Finance and Minister of Corporate Affairs replied to the clarificatory questions asked by the Member.

12. Government Bill – Introduced

The Salary, Allowances and Pension of Members of Parliament (*Amendment*) *Bill, 2020*

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 (No.3 of 2020) was laid on the Table.

^{*} The Bill was introduced on 3.3.2020. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 12.09.2020 (Morning).

14. Government Bills – Introduced

(i) The Essential Commodities (Amendment) Bill, 2020

Shri Adhir Ranjan Chowdhury, Shri Gaurav Gogoi and Prof. Saugata Roy opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) on behalf of the Minister of Consumer Affairs, Food and Public Distribution (Shri Ramvilas Paswan) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(ii) The Assisted Reproductive Technology (Regulation) Bill, 2020

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

(iii) The Bilateral Netting of Qualified Financial Contracts Bill, 2020 (iv) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020

Shri Adhir Ranjan Chowdhury, Prof. Saugata Roy, Shri Gaurav Gogoi and Shri Santokh Singh Chaudhary opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

15. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (No.10 of 2020) was laid on the Table.

16. Government Bill – Introduced

The Farmers (Empowerment and Protection) Agreement of Price Assurance and Farm Services Bill, 2020

Shri Adhir Ranjan Chowdhury, Prof. Saugata Roy, Dr. Shashi Tharoor, Shri Gaurav Gogoi and Shri Santokh Singh Chaudhary opposed the introduction of the Bill.

The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

17. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (No.11 of 2020) was laid on the Table.

18. Government Bills – Introduced

(i) The Factoring Regulation (Amendment) Bill, 2020

(ii) The Banking Regulation (Amendment) Bill, 2020

Prof. Saugata Roy and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

12.41 P.M.

19. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Raju Bista regarding conferring ST status on left out Gorkha Sub-Tribes.
- (2) Shri Kunwar Pushpendra Singh Chandel regarding need to review NCERT history text books.
- (3) Dr. Umesh G. Jadhav regarding establishment of a Skill Development University in Kalaburagi.
- (4) Dr. Virendra Kumar regarding need to set up a rail coach factory in Tikamgarh district, Madhya Pradesh.
- (5) Shri Sangam Lal Gupta regarding need to construct 4 lane bye-pass road connecting NH 96 to NH 231 in Pratapgarh parliamentary constituency, Uttar Pradesh.

- (6) Shri Nayab Singh regarding need to construct a ring road in Kuruksheta city in Haryana to ease traffic problem.
- (7) Dr. (Prof.) Kirit P. Solanki regarding need to take measures for welfare of landless and marginal farmers.
- (8) Shri Arun Sao regarding need to develop a bird sanctuary on the land adjoining Ghonga (Kori) dam in Bilaspur parliamentary constituency, Chhattisgarh.
- (9) Shri Unmesh B. Patil regarding need to conduct second survey of 93 Km Aurangabad-Chalisgaon Railway line.
- (10) Smt. Diya Kumari regarding concerns of taxpayers with respect to GST.
- (11) Shri Manoj Kumar Tiwari regarding need to establish two colleges in North East Delhi parliamentary constituency, Delhi.
- (12) Shri L.S. Tejasvi Surya regarding need to frame policy to encourage investment from Indian Venture Capitalists in Startups in the country.
- (13) Shri Shantanu Thakur regarding need to establish a Kendriya Vidyalaya in Bangaon Parliamentary Constituency, West Bengal.
- (14) Shri John Barla regarding need to include certain castes of Gorkha and tribal communities of West Bengal in the list of SC/ST.
- (15) Shri Dushyant Singh regarding illegal bajri quarrying in Baran district of Rajasthan.
- (16) Shri Gajendra Umrao Singh Patel regarding need to provide rail facility in Khargone parliamentary constituency, Madhya Pradesh.
- (17) Shri Jasbir Singh Gill regarding functioning of Armed Forces Tribunal.
- (18) Shri Gaurav Gogoi regarding Judicial enquiry into death of protestors during CAA Protests in Assam.

- (19) Shri Komati Reddy Venkat Reddy regarding Special Investigation Team and Judicial Enquiry Committee into handling of COVID-19 situation in Telangana.
- (20) Shri V. Kalanidhi regarding setting up of Kendriya Vidyalaya in North Chennai.
- (21) Shri Lavu Sri Krishna Devarayalu regarding payment of dues to PSUs.
- (22) Shri Kaushalendra Kumar regarding reconstruction of library of ancient Nalanda University in Bihar.
- (23) Shri Bhartruhari Mahtab regarding approval of project under AMRUT Scheme in Cuttack, Odisha.
- (24) Shri Malook Nagar regarding need to include persons belonging to Gurjar and all other backward communities in Shri Ram Janmabhoomi Teerth Kshetra Trust.
- (25) Smt. Supriya Sule regarding need to increase Government spending on Online Education in view of COVID-19 Pandemic.
- (26) Shri (Adv.) A.M. Ariff regarding relief measures for victims of COVID-19 Pandemic.

12.42 P.M.

- 20. Government Bills Passed
- (i)# The National Commission for Homoeopathy Bill, 2020, as passed by Rajya Sabha
- (ii)# The National Commission for Indian System of Medicine Bill, 2020, as passed by Rajya Sabha

Time Taken: 33 Mts.

The motions for consideration of (i) the National Commission for Homoeopathy Bill, 2020, as passed by Rajya Sabha and (ii) the National Commission for Indian System of Medicine Bill, 2020 were moved by Dr. Harsh Vardhan on behalf of Shri Shripad Yesso Naik.

The Speaker made an observation% regarding passing of both the Bills and laying of speeches on both Bills as a special case.

The following members took part in the combined debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Pratima Mondal
- 3* Smt. Supriya Sule
- 4. Shri Arvind Sawant
- 5* Shri Bhartruhari Mahtab
- 6* Smt. Anupriya Patel
- 7* Shri Syed Imtiaz Jaleel
- 8* Shri N.K. Premachandran
- 9* Dr. Beesetti Venkata Satyavathi
- 10* Shri Jayadev Galla

[#] Discussed together.

[%] Original in Hindi. For details, kindly see the debates for the day. *Written speeches were laid on the Table.

- 11* Shri E.T. Mohammed Basheer
- 12* Shri Kodikunnil Suresh
- 13* Shri Jagdambika Pal
- 14. Shri Magunta Sreenivasulu Reddy
- 15. Dr. Kalanidhi Veeraswamy
- 16* Dr. Subhas Sarkar
- 15* Dr. Umesh G. Jadhav
- 16* Dr. Mohammad Jawed

(i) The motion for consideration was adopted and clause-by-clause consideration of the National Commission for Homoeopathy Bill, 2020 as passed by Rajya Sabha was taken up.

Clauses 2 to 59 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration was adopted and clause-by-clause consideration of the National Commission for Indian System of Medicine Bill, 2020, as passed by Rajya Sabha was taken up.

Clauses 2 to 59 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

1.15 P.M.

(Lok Sabha adjourned till 3.00 P.M., Tuesday, the 15th September, 2020)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, September 15, 2020/Bhadrapada 24, 1942 (Saka)

No. 82

3.03 P.M.

1. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Fisheries, Animal Husbandry and Dairying (Shri Giriraj Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) for Fisheries and Aquaculture Infrastructure Development, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

 Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2018-2019.

- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the years 2017-2018 and 2018-2019.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2018-2019.
 - (ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New

Delhi, for the year 2018-2019.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bureau of Indian Standards (Amendment) Rules, 2020 published in Notification No. G.S.R.125(E) in Gazette of India dated 18th February, 2020.
- (ii) The Bureau of Indian Standards (Conformity Assessment) Amendment Regulations, 2020 published in Notification No. F. No. BS/11/11/2020 in Gazette of India dated 21st February, 2020.

(2) A copy of the Essential Commodities Order, 2020 (Hindi and English versions) published in Notification No. S.O.1087(E) in Gazette of India dated 13th March, 2020 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) to lay on the Table:- (1) A copy of the Chandigarh Union Territory Regulation of Fee of Un-aided Educational Institutions Rules, 2019 published in Notification No. DSE-UT-A4-24(8)2013 in Chandigarh Administration Gazette dated 30th August, 2019 (in English version) and dated 7th August, 2019 (in Hindi version) under Section 23 of the Punjab Regulation of Fee of Un-aided Educational Institutions Act, 2016-[Punjab Act No. (1) of 2016] as extended to the Union Territory of Chandigarh.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2007-2008 alongwith Audited Accounts under Section 619A of the Companies Act, 1956.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the years 2008-2009 to 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under Section 619A of the Companies Act, 1956.

(6) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the years 2014-2015 to 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013.

(8) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2017-2018.
- (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2018-2019, together with Audit Report thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the National Human Rights Commission (Salaries, Allowances and Conditions of Service of Officers and other Staff) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.473(E) in Gazette of India dated 29th July, 2020 under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the years 2017-2018 and 2018-2019.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Farmers' Agreement on Price Assurance and Farm Services (Dispute Resolution) Rules, 2020(Hindi and English versions) published in Notification No. G.S.R.456(E) in Gazette of India dated 20th July, 2020 under the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance 2020 (No. 11 of 2020).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy of the 34th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2020.

(2) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial year 2019-2020 and statement explaining deviations in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 of the said Act. The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Central Reserve Police Force, Sub Inspector (Staff Nurse) Group 'B" (Combatised Para-Medical Post), Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.15(E) in Gazette of India dated 7th January, 2020 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3A of the Foreigners Act, 1946:-

- (i) S.O.927(E) published in Gazette of India dated 2nd March, 2020, together with an explanatory memorandum designating Agartala Land Check Post of West Tripura District of Tripura State as an authorized Land Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (ii) S.O.928(E) published in Gazette of India dated 2nd March, 2020, together with an explanatory memorandum appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Agartala Land Immigration Check Post located at West Tripura District of Tripura State with effect from 02.03.2020.
- (iii) S.O.929(E) published in Gazette of India dated 2nd March, 2020, together with an explanatory memorandum designating Ghojadanga Land Check Post, District North 24 Parganas of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

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(iv) S.O.930(E) published in Gazette of India dated 2nd March, 2020, together with an explanatory memorandum appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Ghojadanga Land Immigration Check Post located at North 24 Parganas District of West Bengal State with effect from 02.03.2020.

(3) A copy of the Central Industrial Security Force, Additional Director General, Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.422(E) in Gazette of India dated 30th June, 2020, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

2. Questions

As the Starred list of Question has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 231-460 were laid on the Table of the House.

3. Assent to Bills

- (I) Secretary General laid on the Table following nine Bills passed by the Houses of Parliament during the Third Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 3rd February, 2020:-
 - (1) The Direct Tax Vivad se Vishwas Bill, 2020;
 - (2) The Central Sanskrit Universities Bill, 2020;
 - (3) The Appropriation Bill, 2020;
 - (4) The Appropriation (No.2) Bill, 2020;
 - (5) The Jammu and Kashmir Appropriation Bill, 2020;

- (6) The Jammu and Kashmir Appropriation (No. 2) Bill, 2020;
- (7) The Jammu and Kashmir Appropriation (No. 3) Bill, 2020;
- (8) The Jammu and Kashmir Appropriation (No. 4) Bill, 2020; and
- (9) The Finance Bill, 2020.
- (II) Secretary General also laid on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of the following three Bills passed by the Houses of Parliament and assented to by the President:-
 - (1) The Insolvency and Bankruptcy Code (Amendment) Bill, 2020;
 - (2) The Mineral Laws (Amendment) Bill, 2020; and
 - (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2020.

[&]4. Reports of Standing Committee on Labour

Secretary General laid the following Reports (Hindi and English versions)

of the Standing Committee on Labour:-

- Eighth Report* on 'The Industrial Relations Code, 2019' relating to the Ministry of Labour and Employment.
- (2) Ninth Report^{\$} on `The Code on Social Security, 2019' relating to the Ministry of Labour & Employment.

[&] Made at 3.26 P.M.

^{*} The Report was presented to Hon'ble Speaker (17th Lok Sabha) on 23rd April, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

^{\$} The Report was presented to Hon'ble Speaker (17th Lok Sabha) on 31st July, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

3.05 P.M.

5. Statement by Minister

The Minister of Defence (Shri Rajnath Singh) made a statement on the "Developments on our borders in Ladakh".

6. Observation by the Speaker

The Members sought clarificatory questions from the Minister of Defence on the Statement made by him regarding Developments on our borders in Ladakh.

Thereafter, the Speaker observed that as per rule 372 of the Rules of Procedure and Conduct of Business in Lok Sabha, no clarificatory questions are permitted after a statement is made by a Minister.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2019-20) pertaining to the Departments of the Economic Affairs, Expenditure, Financial Services & D/o Investment & Public Asset Management, Ministry of Finance.
- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid a statement (Hindi and

English versions) regarding the status of implementation of the Recommendations/Observations contained in the 3rd Report of the Standing Committee on Agriculture on 'Demands for Grants' (2019-20) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.

- (3) The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 10th Report of the Standing Committee on Agriculture on 'Demands for Grants' (2020-21) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.
- (4) The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 222nd Report of the Standing Committee on Home Affairs on 'Management of Worsening Traffic situation in Delhi' pertaining to the Ministry of Home Affairs.
- (5)[%] The Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) made a statement regarding Diet Chart Plan for pregnant woman.

[%]Made at 4.07 P.M. For details, see the debates for the day.

8. Motion regarding Joint Committee on Offices of Profit

Shri Shyam Singh Yadav moved the following motion :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. K. Keshava Rao from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

9. Motion for Election of two Members to the National Jute Board

Smt. Smriti Zubin Irani moved the following motion :-

"That in pursuance of clause (b) of sub-section 4 of section 3 of the National Jute Board Act, 2008, read with Rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

10. Motion for election of two Members to the Rubber Board

Shri Hardeep S. Puri moved the following motion :-

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*4.14 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sumedhanand Saraswati regarding need to ensure full procurement of farm produce at Government procurement centres in Sikar parliamentary constituency, Rajasthan.
- (2) Shri Ashok Kumar Rawat regarding need to ensure construction of solar plant by NTPC as per specified norms in Misrikh parliamentary constituency, Uttar Pradesh in time bound manner.
- (3) Shri Jagdambika Pal regarding need to transfer one Buddha 'asthi Kalash' on display in National Museum, Delhi to National Museum, Piparhawa in Siddharthnagar district, Uttar Pradesh.
- (4) Shri Manoj Kotak regarding need to run 15-coach local trains on Mumbai suburban railway network.
- (5) Shri Arjunlal Meena regarding need to extend the benefit of Pradhan Mantri Awas Yojana to all the tribal families in Udaipur parliamentary constituency, Rajasthan.
- (6) Shri Subhash Chandra Baheria regarding need to complete construction of MDR-56 in Bilwara parliamentary constituency, Rajasthan from Central Road Fund.
- (7) Shri Chandra Prakash Joshi regarding need to establish a medical college in Pratapgarh district in Chittorgarh parliamentary constituency, Rajasthan.
- (8) Smt. Annpurna Devi regarding need to provide ownership rights of land to people relocated due to Tilaiya dam of Damodar Valley Corporation.

^{*}From 3.33 P.M. to 4.14 P.M., Members raised matters of urgent public importance.

- (9) Shri Dharambir Singh regarding need to provide compensation to cotton and moong farmers of Bhiwani-Mahendragarh parliamentary constituency, Haryana who suffered crop loss due to scanty rain and pest attack.
- (10) Shri Devji M. Patel regarding need to introduce flight from Sirohi district, Rajasthan.
- (11) Smt. Mala Rajya Laxmi Shah regarding need to lay railway line between Dehradun station and Kalsi in Tehri Garhwal parliamentary constituency in Uttarakhand.
- (12) Shri Pankaj Chowdhary regarding need to establish a Kendriya Vidyalaya in Maharajganj parliamentary constituency, Uttar Pradesh.
- (13) Dr. Nishikant Dubey regarding construction of Deoghar-Pirpainti via Godda Railway Line.
- (14) Shri Benny Behanan regarding Privatization of Thiruvananthapuram international Airport.
- (15) Shri V.K. Sreekandan regarding internet connectivity issues in Palakkad, Kerala.
- (16) Dr. S. DNV Senthilkumar regarding construction of tar road in Salem District, Tamil Nadu.
- (17) Prof. Sougata Ray regarding release of pending GST compensation to States.
- (18) Shri Sanjay Haribhau Jadhav regarding need to establish a Cotton University and a Cotton Processing Industry in Parbhani parliamentary constituency, Maharashtra.
- (19) Dr. Alok Kumar Suman regarding need to take flood control measures in Gopalganj parliamentary constituency, Bihar.

- (20) Shri Ram Shiromani regarding need to provide adequate financial assistance or relief package to farmers distressed due to loss of their crops caused by floods in Shrawasti parliamentary constituency, Uttar Pradesh.
- (21) Shri Jayadev Galla regarding amendment to Atrocities Act.
- (22) Shri N. K. Premachandran regarding need to protect the fishing hub of Kollam Parappu (Quilon Bank).

4.14 P.M.

[#]12. Statutory Resolution –Negatived

Time Taken: 1 Hr. 15 Mts.

Adv. Dean Kuriakose moved the following resolution:-

"That this House disapproves of the Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 2020 (Ordinance No. 3 of 2020) promulgated by the President on 7th April, 2020."

Adv. Dean Kuriakose also spoke.

The Resolution was put to vote and negatived.

[#]13. Government Bill – Passed

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020

The motion for consideration of the Bill was moved by Shri Pralhad Joshi.

The following Members took part in the combined debate:-

- 1. Shri Vijay Baghel
- 2. Dr. Kalanidhi Veeraswamy
- 3. Shri P.V. Midhun Reddy
- 4. Prof. Sougata Ray
- 5. Shri Pinaki Misra

- 6. Shri Malook Nagar
- 7. Shri Shrirang Appa Barne
- 8. Shri Nama Nageswara Rao
- 9. Smt Supriya Sule
- 10. Adv. A.M. Ariff
- 11. Shri Jayadev Galla
- 12. Shri Thomas Chazhikadan
- 13. Shri Bhagwant Mann
- 14. Shri E.T. Mohammed Basheer
- 15. Smt. Navnit Ravi Rana
- 16. Shri Syed Imtiaz Jaleel
- 17. Shri Adhir Ranjan Chowdhury
- 18. Shri Girish Bhalchandra Bapat
- 19. Shri Ritesh Pandey
- 20. Smt. Mahua Moitra

Shri Pralhad Joshi replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pralhad Joshi.

The motion was adopted and the Bill was passed.

5.29 P.M.

[#]14. Statutory Resolution – Negatived

Time Taken: 2 Hrs. 23 Mts.

Prof. Sougata Ray moved the following resolution:-

"That this House disapproves of the Essential Commodities (Amendment) Ordinance, 2020 (Ordinance No. 8 of 2020) promulgated by the President on 5th June, 2020."

Prof. Sougata Ray also spoke.

The Resolution was put to vote and negatived.

[#]15. Government Bill – Passed

The Essential Commodities (Amendment) Bill, 2020

The motion for consideration of the Bill was moved by Shri Danve Raosaheb Dadarao on behalf of Shri Ram Vilas Paswan.

The following Members took part in the combined debate:-

- 1. Shri P.P. Chaudhary
- 2. Dr. Amar Singh
- 3. Shri Kalyan Banerjee
- 4. Shri D.M. Kathir Anand
- 5. Dr. Sanjeev Kumar Singari
- 6. Shri Rahul Ramesh Shewale
- 7. Shri Kaushalendra Kumar
- 8. Shri Bhartruhari Mahtab
- 9. Kunwar Danish Ali
- 10. Shri Kotha Prabhakar Reddy
- 11. Shri Shriniwas Dadasaheb Patil
- 12. Adv. A.M. Ariff
- 13. Shri E.T. Mohammed Basheer

- 14. Shri Sukhbir Singh Badal
- 15. Shri Bhagwant Mann
- 16. Shri Kinjarapu Ram Mohan Naidu
- 17. Smt. Supriya Sule
- 18. Shri Adhir Ranjan Chowdhury
- 19. Shri Nishikant Dubey

Shri Danve Raosaheb Dadarao replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Danve Raosaheb Dadarao.

The motion was adopted and the Bill was passed.

7.52 P.M.

(Lok Sabha adjourned till 3.00 P.M., Wednesday, the 16th September, 2020)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, September 16, 2020/Bhadrapada 25, 1942 (Saka)

No. 83

3.01 P.M.

1. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Coal Blocks Allocation (Amendment) Rules, 2020 published in Notification No. G.S.R.300(E) in Gazette of India dated 18th May, 2020.
- (ii) The Mineral (Auction) Amendment Rules, 2020 published in Notification No. G.S.R.190(E) in Gazette of India dated 20th March, 2020.

(2) A copy of the Notification No. S.O.680(E) (Hindi and English versions) published in Gazette of India dated 13th February, 2020, regarding

appointment of Chairman Coal India Limited as "Designated Custodian" to manage and operate for Parbatpur-Central coal mine located in the State of Jharkhand for the Purposes of the Coal Mines (Special Provisions) Act, 2015 under sub-section (3) of Section 31 of the said Act.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, and Minister of State (Independent Charge)of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table:-

- (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2018-2019.
 - (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:- (1) A copy of the Army (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. S.R.O.17(E) in Gazette of India dated 28th December, 2019 under Section 193 of the Army Act, 1950.

(2) A copy of the following Notifications (Hindi and English versions) under Section 185 of the Navy Act, 1957:-

- The Navy (Discipline and Miscellaneous Provisions) Amendment Regulations, 2019 published in Notification No. S.R.O.18(E) in Gazette of India dated 28th December, 2019.
- (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 2019 published in Notification No. S.R.O.19(E) in Gazette of India dated 28th December, 2019.

(3) A copy of the following Notifications (Hindi and English versions) under Section 191 of the Air Force Act, 1950:-

- The Air Force (Amendment) Rules, 2019 published in Notification
 No. S.R.O.20(E) in Gazette of India dated 28th December, 2019.
- (ii) The Air Force (Amendment) Regulations, 2019 published in Notification No. S.R.O.21(E) in Gazette of India dated 28th December, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2019, under subsection (3) of Section 14 of the Central Vigilance Commission Act, 2003.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year

2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Tea (Marketing) Control (Amendment) Order, 2020 (Hindi and English versions) published in Notification No. S.O.2560(E) in Gazette of India dated 31st July, 2020 issued under sub-sections (3) and (5) of Section 30 of the Tea Act, 1953.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No. 57	Third Session, 2000
2. Statement No. 37	Tenth Session, 2002

FOURTEENTH LOK SABHA

- 3. Statement No. 32
- 4. Statement No. 33
- 5. Statement No. 27
- 6. Statement No. 31

Second Session, 2004 Fifth Session, 2005 Eighth Session, 2006 Fourteenth Session, 2008

FIFTEENTH LOK SABHA

7. Statement No. 37

8. Statement No. 30

9. Statement No. 29

Second Session, 2009 Third Session, 2009 Seventh Session, 2011 10. Statement No. 30Eighth Session, 201111. Statement No. 29Ninth Session, 201112. Statement No. 28Tenth Session, 201213. Statement No. 26Eleventh Session, 201214. Statement No.25Thirteenth Session, 201315. Statement No. 20Fourteenth Session, 201316. Statement No. 21Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

17. Statement No. 20 Second Session, 2014 18. Statement No. 20 Third Session, 2014 19. Statement No. 19 Fourth Session, 2015 20. Statement No. 16 Fifth Session, 2015 21. Statement No. 16 Sixth Session, 2015 22. Statement No. 14 Seventh Session, 2016 Eighth Session, 2016 23. Statement No. 14 24. Statement No. 13 Ninth Session, 2016 25. Statement No. 11 Tenth Session, 2016 26. Statement No.11 Eleventh Session, 2017 27. Statement No. 9 Twelfth Session, 2017 28. Statement No. 8 Thirteenth Session, 2017-18 29. Statement No. 7 Fourteenth Session, 2018 Fifteenth Session, 2018 30. Statement No. 6 31. Statement No. 4 Sixteenth Session, 2018-19 32. Statement No. 3 Seventeenth Session, 2019 SEVENTEENTH LOK SABHA 33. Statement No. 2 First Session, 2019 34. Statement No. 1 Second Session, 2019

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

(1) A copy of the Indian Post Office (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.446(E) in Gazette of India dated 14th July, 2020 under Section 43 read with sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2018-2019.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2018-2019.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication Interconnection Usage Charges (Sixteenth Amendment) Regulations, 2020 published in Notification No. F. No. 6-19/2019-BB&PA in Gazette of India dated 17th April, 2020.
- (ii) The Telecommunication Interconnection (Second Amendment) Regulations, 2020 published in Notification No. F. No. 409-3/2018-NSL-I in Gazette of India dated 10th July, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Indian Railways (Open Lines) General Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.168(E) in Gazette of India dated 13th March, 2020 under Section 199 of the Railways Act, 1989.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

 (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2018-2019.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of Notification No. S.O.1023(E) (Hindi and English versions) published in Gazette of India dated 9th March, 2020, establishing a Development Council for Pulp, Paper and Allied Industries and appoints the persons mentioned therein, to be the members of the said Council for a period of two years from the date of publication of this Order issued under Section 6 of the Industries (Development and Regulation) Act, 1951.

2. Questions

As the Starred list of Question has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 461-690 were laid on the Table of the House.

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 15th September, 2020, Rajya Sabha agreed without any amendment to the Aircraft (Amendment) Bill, 2020, as passed by the Lok Sabha.

*4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Bhanu Pratap Singh Verma presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2020-2021):-

- (1) Second Report of the Committee on the subject 'Implementation of Reservation Policy for Scheduled Castes and Scheduled Tribes in Coal India Ltd. and its subsidiaries' pertaining to the Ministry of Coal.
- (2) Third Report of the Committee on the subject 'Ways and means to ensure reservation for SCs and STs in the light of privatization, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies – with special reference to Bharat Sanchar Nigam Limited' pertaining to the Ministry of Communications (Department of Telecommunications).
- (3) Fourth Report of the Committee on the subject 'Ways and means to ensure reservation for SCs and STs in the light of privatization, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies – with special reference to Prasar Bharati' pertaining to the Ministry of Information and Broadcasting.

*At 3.40 P.M.

5. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on 'Demands for Grants (2020-21)' pertaining to the Ministry of Railways.

*3.04 P.M.

6. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Sixteenth Report of Business Advisory Committee.

4.00 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Dr. Sujay Radhakrishna Vikhepatil regarding need to address concerns of farmers due to proposed land acquisition by Army in Ahmednagar.
- (2) Shri Ajay Misra (Teni) regarding need to streamline the auction process for confiscated goods entering India from Nepal in Uttar Pradesh.
- (3) Shri Ravi Kishan (Shyamnarayan) regarding need to develop Lalit Narayan Mishra Railway Hospital in Gorakhpur parliamentary constituency, Uttar Pradesh into Medical college.
- (4) Smt. Raksha Nikhil Khadse regarding need to scrap the creamy layer system in OBC reservation and also include OBC census in Census-2021.
- (5) Shri Sunil Baburao Mendhe regarding special assistance package for Vidarbha.
- (6) Smt. Aparajita Sarangi regarding State Business Reform Action Plan 2019 (BRAP).
- (7) Dr. Krishna Pal Singh Yadav regarding need to set up a Mega Food Park in Guna parliamentary constituency, Madhya Pradesh.
- (8) Shri Rebati Tripura regarding resolution of problems afflicting Tripura Autonomous District Council.

- (9) Shri Vishnu Dayal Ram regarding construction of Garhwa-Rehla bypass road in Jharkhand.
- (10) Shri G.S. Basavaraj regarding revision of wages for ASHA workers.
- (11) Shri Khagen Murmu regarding need to take flood control measures in Maldaha Uttar parliamentary constituency, West Bengal and provide compensation to the affected people.
- (12) Shri Rajesh Verma regarding need to construct stretch of National Highway No. 24 between Sitapur and Sahajahanpur in Uttar Pradesh.
- (13) Shri Sudhakar Tukaram Shrangre regarding need to set up FM Radio Station in Latur city, Maharashtra.
- (14) Shri Ranjeetsinha Hindurao Naik Nimbalkar regarding need to provide water from Niradevghar and Gunjawani dams to drought-hit areas of Statra and Solapur in Madhra
- (15) Dr. Jai Siddeshwar Shivachary Mahaswamiji regarding need to provide special financial package to Textile and garment industry of Solapur parliamentary constituency, Maharashtra.
- (16) Shri (Adv.) Dean Kuriakose regarding comprehensive package for deceased plantation workers in Idukku, Kerala.
- (17) Ms. S. Jothi Mani regarding contraction of GDP and rising unemployment.
- (18) Shri Uttam Kumar Nalamada Reddy regarding Rail Line between Hyderabad and Vijayawada.
- (19) Smt. Kanimozhi Karunanidhi regarding problem of sand accretion in Thoothukkudi, Tamil Nadu.

- (20) Shri Andimuthu Raja regarding setting up of SBI branch in Pandalur Taluk of Nilgiris.
- (21) Shri Kotagiri Sridhar regarding prohibition of export of raw human hair.
- (22) Shri Shrirang Appa Barne regarding need to develop the historical sites in Maval parliamentary constituency, Maharashtra.
- (23) Shri Chandeshwar Prasad regarding sharing of information regarding expenditure and programmes under CSR funds in aspirational districts particularly in Gaya disrict Bihar.
- (24) Shri Ritesh Pandey regarding need to restore the routes of Doon Express and Ganga-Satluj Express in Ambedkarnagar parliamentary constituency, Uttar Pradesh.
- (25) Shri Kotha Prabhakar Reddy regarding need to extend financial assistance for creation of pharma city in Mucherla, in Hyderabad, Telangana.
- (26) Shri P.K. Kunhalikutty regarding access of CGHS facilities in smaller cities.

4.00 P.M.

[#]8. Statutory Resolution – Negatived

Time Taken: 3 Hrs. 27 Mts.

Shri Manish Tewari moved the following resolution:-

"This House disapproves of the Banking Regulation (Amendment) Ordinance, 2020 (Ordinance No. 12 of 2020) promulgated by the President on 26th June, 2020."

Shri Manish Tewari also spoke.

The Resolution was put to vote and negatived.

[#]9. Government Bill – Passed

The Banking Regulation (Amendment) Bill, 2020

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following Members took part in the combined debate:-

- 1. Shri Shivakumar Chanabasappa Udasi
- 2. Dr. DNV SenthilKumar
- 3. Prof. Sougata Ray
- 4. Shri Lavu Sri krishna Devarayalu
- 5. Shri Gajanan Kirtikar
- 6. Dr. Alok Kumar Suman
- 7. Shri Pinaki Misra
- 8. Smt. Sangeeta Azad

- 9. Shri Kotha Prabhakar Reddy
- 10. Shri Benny Behanan
- 11. Shri L.S. Tejasvi Surya
- 12. Shri Sunil Dattatray Tatkare
- 13. Smt. Nusrat Jahan Ruhi
- 14. Shri Jayadev Galla
- 15. Adv. A.M. Ariff
- 16. Shri Saptagiri Sankar Ulaka
- 17. Smt. Sunita Duggal
- 18. Shri Asaduddin Owaisi
- 19. Shri K. Navaskani
- 20. Shri N.K. Premachandran
- 21. Shri P. Raveendranath Kumar
- 22. Smt. Navneet Ravi Rana
- 23. Shri Thomas Chazhikadan
- 24. Shri Gautam Sigamani Pon
- 25. Dr. K. Jayakumar
- 26. Smt. Supriya Sule
- 27. Shri Rahul Ramesh Shewale
- 28. Shri Manoj Kotak
- 29. Shri Bhagwant Mann
- 30. Shri Girish Bhalchandra Bapat
- 31. Shri M.K. Raghavan
- 32. Shri Adhir Ranjan Chowdhury

Smt. Nirmala Sitharaman replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

7.27 P.M.

(Lok Sabha adjourned till 3.00 P.M., Thursday, the 17th September, 2020)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, September 17, 2020/Bhadrapada 26, 1942 (Saka)

No. 84

3.00 P.M.

1. Obituary Reference

The Speaker made reference to the passing away of Balli Durga Prasad Rao, sitting Member of the Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Lok Sabha adjourned at 3.03 P.M. and re-assembled at 4.00 P.M.)

4.00 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 27th December, 2019.
- (2) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 27th December, 2019.
- (3) The Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019 published in Notification No. L-1/13/2010-CERC in Gazette of India dated 27th December, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Air India Assets Holding Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Air India Assets Holding Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2018-2019.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- G.S.R.529(E) published in Gazette of India dated 26th August, 2020, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2020.
- (ii) G.S.R.530(E) published in Gazette of India dated 26th
 August, 2020, approving the Mumbai Port Trust Employees

(Recruitment, Seniority and Promotion) Amendment Regulations, 2020.

- (iii) G.S.R.531(E) published in Gazette of India dated 26th August, 2020, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2020.
- (iv) G.S.R.532(E) published in Gazette of India dated 26th
 August, 2020, approving the Jawaharlal Nehru Port Trust
 Employees (Recruitment, Seniority and Promotion)
 Amendment Regulations, 2020.
- (v) G.S.R.533(E) published in Gazette of India dated 26th August, 2020, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2020.
- (vi) The Cochin Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 2019 published in Notification No.
 G.S.R.161(E) in Gazette of India dated 5th March, 2020.
- (vii) The Cochin Port and Dock Regulations, 2020 published in Notification No. G.S.R.460(E) in Gazette of India dated 22nd July, 2020.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 124 of the Major Port Trust Act, 1963:-

 (i) The Kolkata Port Trust (Stevedoring and Shore handling license) Regulations, 2020 published in Notification No. G.S.R.370(E) in Gazette of India dated 11th June, 2020. (ii) The Deendayal Port Trust (Licensing of Stevedoring and Shore handling license) Regulations, 2019 published in Notification No.
 G.S.R.187(E) in Gazette of India dated 19th March, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the International Centre for Drinking Water Quality, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2018-2019.
- (ii) Annual Reports of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of

the National Mission for Clean Ganga, New Delhi, for the year 2018-2019, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

3. Questions

As the Starred list of Question has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 691-920 were laid on the Table of the House.

4. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Fifth Report on representation of Smt. Suman Dudee forwarded by Shri Rajendra Agrawal, M.P., Lok Sabha alleging injustice to her spouse, Colonel (TS) (Retd.) Ran Singh Dudee by denying him consequential benefits and other important issues related therewith.
- (2) Sixth Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Forty-seventh Report on the representation of Shri Subhash Kumar Singh alleging gross financial irregularities by Bharat Coking Coal Limited (BCCL) authorities in terms of making payment to M/s. Mahalakshmi Infracontract Private Limited without completion of work.
- (3) Seventh Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-first Report on the representation received from Shri Subhash Kumar Singh regarding payment of full contracted

amount by the Bharat Coking Coal Limited (BCCL) to M/s. Sadbhav Annapurna (JV) without completion of the work.

(4) Eighth Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-fourth Report on the representation of Shri Jiten Sundi and others, forwarded by Shri Jitendra Chaudhury, M.P., Lok Sabha regarding extension of broad gauge line to Tezpur Railway Station.

5. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Report (Hindi and English versions) of the Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Chennai, Puducherry, Goa and Mumbai during January, 2020.

6. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2019-20) pertaining to the Ministry of Minority Affairs.

7. Motion

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on 16th September, 2020."

The motion was adopted.

4.08 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Ravindra Kushwaha regarding need to run a Rajdhani Express on Delhi-Lucknow-Barauni section and a Shatabdi Express on Lucknow-Gorakhpur-Varanasi section.
- (2) Shri Rajiv Pratap Rudy regarding need to amend the Motor Vehicles Act.
- (3) Shri Naranbhai B. Kachhadiya regarding need to establish a Kendriya Vidyalaya in Amreli, Gujarat.
- (4) Shri Gopal Chinayya Shetty regarding need to acquire land of charitable organizations lying vacant for years and utilize it in public interest.

- (5) Shri Rajendra Agrawal regarding need to remove the encroachment in and around Ulta Khera Tila and Pandav Tila sites of archaeological importance in Hastinapur in Uttar Pradesh.
- (6) Shri Ramdas C. Tadas regarding need to provide compensation to farmers of Wardha parliamentary constituency, Maharashtra who suffered loss of crops due to pest attack.
- (7) Shri P.P. Chaudhary regarding setting up of Centre for Rural Health by AIIMS, Jodhpur in Pali parliamentary constituency, Rajasthan.
- (8) Shri Nihal Chand Chauhan regarding need to augment railway services in Ganganagar parliamentary constituency, Rajasthan.
- (9) Shri Devendra Singh alias Bhole Singh regarding need to establish an All India Institute of Speech and Hearing in Kanpur Nagar district, Uttar Pradesh.
- (10) Smt. Sangeeta Kumari Singh Deo regarding special package to the KBK region.
- (11) Shri Raja Amareshwara Naik regarding following of Environmental rules by Yermarus Thermal Power Station in Karnataka.
- (12) Shri Ajay Bhatt regarding need to provide ownership rights of land to ex-servicemen in Udham Singh Nagar district, Uttarakhand.
- (13) Shri Karadi Amarappa Sanganna regarding railway broad gauge line
- (14) Shri Deepak Baij regarding need to review the privatization of Nagarnar Steel Plant in Bastar district of Chhattisgarh.
- (15) Shri Margani Bharat Ram regarding cargo facilities at Rajahmundry airport.

- (16) Shri Krupal Balaji Tumane regarding need to assess loss incurred by farmers and provide financial assistance to them in Ramtek parliamentary constituency, Maharashtra.
- (17) Shri Mohammed Faizal P.P. regarding proper functioning of fleets and transport sector in Union Territory of Lakshadweep.

9. Observation by the Speaker

The Speaker made an observation on the request of the Minister of State in the Ministry of Parliamentary Affairs for taking up Item Nos. 15 to 18 together.

The House agreed.

4.09 P.M.

10. (I) Statutory Resolutions –Negatived;

(II) Government Bills–Passed

Time Taken: 5 Hrs. 36 Mts.

The following items of business were taken up together:-

- (i) Statutory Resolution disapproving the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (Ordinance No. 10 of 2020)
- (ii) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020
- (iii) Statutory Resolution disapproving the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (Ordinance No.11 of 2020)
- (iv) The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020

Adv. Dean Kuriakose moved following resolution:-

"That this House disapproves of the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (Ordinance No. 10 of 2020) promulgated by the President on 5th June, 2020". The motion for consideration of the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020 was moved by Shri Narendra Singh Tomar.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (Ordinance No.11 of 2020) promulgated by the President on 5th June, 2020".

The motion for consideration of the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020 was moved by Shri Narendra Singh Tomar.

The following members took part in the combined debate:-

- 1. Shri Ravneet Singh Bittu
- 2. Shri N.K. Premachandran
- 3. Shri Virendra Singh
- 4. Shri K. Shanmuga Sundaram
- 5. Shri Kalyan Banerjee
- 6. Shri Talari Rangaiah
- 7. Shri Ritesh Pandey
- 8. Shri Arvind Sawant
- 9. Shri Anubhav Mohanty
- 10. Shri Santosh Kumar
- 11. Shri M. Srinivas Reddy
- 12. Dr. S.T. Hasan
- 13. Shri Sunil Dattatray Tatkare
- 14. Shri Gurjeet Singh Aujla
- 15. Shri Jagdambika Pal
- 16. Shri P.R. Natarajan
- 17. Shri M. Dhanush Kumar
- 18. Shri K. Ram Mohan Naidu
- 19. Ms. Mahua Moitra

- 20. Shri B.Y. Raghavendra
- 21. Shri P.K. Kunhalikutty
- 22. Shri Sukhbir Singh Badal
- 23. Shri Sri Lavu Krishna Devarayalu
- 24. Shri Omprakash Bhupalsing alias Pavan Rajenimbalkar
- 25. Shri Dileshwar Kamait
- 26. Shri Dushyant Singh
- 27. Shri Syed Imtiaz Jaleel
- 28. Ms. S. Jothi Mani
- 29. Shri Ramshiromani Verma
- 30. Shri B.B. Patil
- 31. Smt. Navneet Ravi Rana
- 32. Shri P. Raveendranath Kumar
- 33. Shri Prajwal Revanna
- 34. Shri Janardan Mishra
- 35. Shri C.N. Aannadurai
- 36. Shri Bhagwant Mann
- 37. Shri Ajay Misra Teni
- 38. Shri Hemant Shriram Patil
- 39. Shri Jasbir Singh Gill
- 40. Shri Malook Nagar
- 41. Shri M.K. Raghavan
- 42. Shri Shantanu Thakur
- 43. Shri S. Muniswamy
- 44* Shri Adhir Ranjan Chowdhury

Shri Narendra Singh Tomar replied to the combined debate.

(i) The Statutory Resolution disapproving the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020 (Ordinance No. 10 of 2020) moved by Adv. Dean Kuriakose was put to vote and negatived.

*At 9.23 P.M.

(ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clauses 9 and 10 were adopted.

Clauses 11 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

(iii) The Statutory Resolution *disapproving the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020 (Ordinance No.11 of 2020)* moved by Shri N.K. Premachandran was put to vote and negatived.

(iv) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted. Clause 3 was adopted. Clause 4 was adopted. Clause 5 was adopted. Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clauses 9 to 12 were adopted.

Clauses 13 to 15 were adopted.

Clauses 16 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

9.45 P.M.

(Lok Sabha adjourned till 3.00 P.M., Friday, the 18th September, 2020)

SNEHLATA SHRIVASTAVA Secretary General LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, September 18, 2020/Bhadrapada 27, 1942 (Saka)

No. 85

3.01 P.M.

1. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of

the Central Silk Board, Bengaluru, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller

and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) (Six Months Training) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.419(E) in Gazette of India dated 29th June, 2020 under Section 34 of the Preconception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2018-2019.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2018-2019.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Report (Hindi and English versions) of the of Auditor General India-Union Comptroller and Government (Commercial)(No. 9 of 2020)- Performance Audit on planning and implementation of transmission projects by Power Grid Corporation of India Limited for the year ended March, 2019 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2018-2019.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Women and Child Development (Sushri Debasree Chaudhuri) laid on the Table a copy of the Protection of Children from Sexual Offences Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.165(E) in Gazette of India dated 9th March, 2020 under sub-section (3) of Section 45 of the Protection of Children from Sexual Offences Act, 2012.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy (Hindi and English versions) of the Notification No. 34/2020- Customs, dated 17th September, 2020, together with an Explanatory Memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30.06.2017, so as to reduce the import duty from 30% to 10% on Lentils (Masur) originated in or exported from countries other than USA and to reduce the import duty from 50% to

30% on Lentils (Masur) originated in or exported from USA from 18.09.2020 to 31.10.2020 in both cases under Section 159 of the Customs Act, 1962

2. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 921-1150 were laid on the Table of the House.

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 16th September, 2020, Rajya Sabha agreed without any amendment to the Institute of Teaching and Research in Ayurveda Bill, 2020, as passed by Lok Sabha.

4. Report of Standing Committee on Commerce

Secretary General laid on the Table the 154th Report* (Hindi and English versions) on the subject Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir of the Standing Committee on Commerce.

5. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Secretary General laid the following Reports[®] (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- One Hundred-second Report on 'Effectiveness of Vigilance Administration in certain Revenue & Banking Institutions and Selected CPSEs'.
- (2) One Hundred-third Report on 'Functioning of the Virtual Courts/ Courts Proceeding through Video Conferencing – Interim Report'.
- (3) One Hundred-fourth Report on the Action Taken on One Hundredth Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (4) One Hundred-fifth Report on the Action Taken on One Hundred-first Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Law and Justice.

^{*} The Report was presented to Hon'ble Chairman, Rajya Sabha on 26th August, 2020 when the House was not in session. A copy of the Report was also forwarded to Hon'ble Speaker, Lok Sabha.

[@] The Reports were presented to Hon'ble Chairman on 11th September, 2020 under Direction 30 (i) of Directions by the Chairman, Rajya Sabha when the House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of those Reports under Direction 30 (ii). Reports were also forwarded to the Lok Sabha Secretariat on the same day.

6. Statements by Ministers

- (1) The Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2019-20) pertaining to the Ministry of Information and Broadcasting.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid the following statements regarding:-
 - the status of implementation of the recommendations/ observations contained in the 7th Report of the Standing Committee on Agriculture on 'Demands for Grants' (2019-20) pertaining to the Ministry of Food Processing Industries.
 - (ii) the status of implementation of the recommendations/ observations contained in the 13th Report of the Standing Committee on Agriculture on 'Demands for Grants' (2020-21) pertaining to the Ministry of Food Processing Industries.

3.07 P.M.

7. Government Bill – Introduced

The Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020

Dr. Shashi Tharoor, Adv. A.M. Ariff, Shri Adhir Ranjan Chowdhury, Prof. Saugata Roy and Shri Manish Tewari opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) and the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) replied to the clarificatory questions asked by the Members.

The motion was adopted.

(Lok Sabha adjourned at 3.49 P.M. and re-assembled at 4.20 P.M.)

4.20 P.M.

The Bill was introduced.

8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Taxation and other Laws (Relaxation of Certain Provisions) Ordinance, 2020 (No.2 of 2020) was laid on the Table.

4.21 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sunil Kumar Soni regarding need to develop the operation theatre of Leprosy Research Institute, Raipur, Chhattisgarh.
- (2) Shri M.K. Raghavan regarding Shelving of the Nirdesh project at Chaliyam.
- (3) Shri Hibi Eden regarding Draft Environment Impact Assessment Notification 2020.
- (4) Shri Rajamohan Unnithan regarding Establishment of AIIMS in Kasaragod District, Kerala.
- (5) Shri S.R. Parthiban regarding allocation of funds for Establishment of 'Tamil Nadu Defence Industrial Corridor'.
- (6) Shri Magunta Sreenivasulu Reddy regarding Sanction of One Kendriya Vidalaya at Kanigiri, one Novodaya Vidyalaya at Darsi and one Sainik School at Cumbum.
- (7) Shri Rahul Ramesh Shewale regarding alleged Harassment of SC/ST employees of BARC.

4.22 P.M.

10. Supplementary Demands for Grants – First Batch for 2020-21 and Demands for Excess Grants for 2016-17.

Time Taken: 4 Hrs. 38 mts.

The following items of business were discussed together:-

- (i) Supplementary Demands for Grants Nos. 1, 2, 4, 5, 7 to 9, 14 to 16, 18, 20, 23 to 27, 29, 32, 34, 39 to 44, 48, 51 to 53, 57, 59, 61, 63, 65, 67, 70, 71, 73, 75, 76, 83 to 88, 92, 94, 95, 97, 98, 100 and 101 in respect of Supplementary Demands for Grants-First Batch for 2020-21.
- (ii) Demands for Excess Grants Nos. 13, 21 and 23 for 2016-2017.

The Chairperson made the [#]announcement relating to moving of cut motions.

No cut motions were moved.

The following members took part in the combined debate :-

1. ^{\$}Shri Jayant Sinha

(Due to interruptions, the House adjourned at 4.26 P.M. and re-assembled at 5.00 P.M.)

5.00 P.M.

(Due to interruptions, the House adjourned at 5.01 P.M. and re-assembled at 5.30 P.M.)

[#]Original in Hindi. For details see the debate for the day. \$ He resumed his speech at 6.14.

5.30 P.M.

(Due to continued interruptions, the House adjourned at 5.31 P.M. and re-assembled at 6.00 P.M.)

6.00 P.M.

The Speaker made observation* regarding maintaining proper decorum and dignity of the House.

He also made observation** regarding availability of copies of List of Supplementary Demands for Grants and Demands for Excess Grants.

- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Dayanidhi Maran
- 4. Prof. Sougata Ray
- 5[#] Dr. T. Sumathy(a) Thamizhachi Thangapandian
- 6[#] Dr. Kalanidhi Veeraswamy
- 7[#] Shri Saptagiri Sankar Ulaka
- 8. Shri P.V. Midhun Reddy
- 9. Shri Arvind Sawant
- 10. Shri Ramprit Mandal
- 11. Shri Bhartruhari Mahtab
- 12. Shri Ritesh Pandey
- 13. Shri Md. Faizal P.P.

*Original in Hindi. For details, see the debates of the day.

**Made at 6.14 P.M. Original in Hindi. For details see the debates of the day.

[#]Written speeches were laid on the Table.

- 14. Shri Nama Nageswara Rao
- 15[#] Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar
- 16[#] Dr. Heena Vijaykumar Gavit
- 17. Shri Sunil Kumar Singh
- 18[#] Smt. S. Jothi Mani
- 19. Shri Gaurav Gogoi
- 20. Shri Jayadev Galla
- 21. Shri E.T. Mohammed Basheer
- 22. Adv. A.M. Ariff
- 23. Smt. Anupriya Patel
- 24[#] Shri Unmesh Bhaiyyasaheb Patil
- 25. Dr. Mohammad Jawed
- 26. Shri Nihal Chand Chauhan
- 27. Shri N.K. Premachandran
- 28. Shri Bhagwant Mann
- 29[#] Shri Jagdambika Pal
- 30. Shri Shrirang Appa Barne
- 31. Shri D.K. Suresh
- 32. Kunwar Danish Ali
- 33[#] Shri Malook Nagar

Smt. Nirmala Sitharaman replied to the debate.

[#]Written speeches were laid on the Table.

All the Supplementary Demands for Grants Nos. Nos. 1, 2, 4, 5, 7 to 9, 14 to 16, 18, 20, 23 to 27, 29, 32, 34, 39 to 44, 48, 51 to 53, 57, 59, 61, 63, 65, 67, 70, 71, 73, 75, 76, 83 to 88, 92, 94, 95, 97, 98, 100 and 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – First Batch for 2020-2021 were voted in full.

All the Demands for Excess Grants Nos. 13, 21 and 23 (both Revenue Account and Capital Account) for the amount shown under column 3 of the printed List of Demands for Excess Grants for 2016-2017 were voted in full.

10.30 P.M.

11. Government Bill – Introduced

The Appropriation (No.4) Bill, 2020

12. Government Bill – Passed

The Appropriation (No.4) Bill, 2020

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

10.33 P.M.

13. Government Bill – Introduced

The Appropriation (No.3) Bill, 2020

14. Government Bill – Passed

The Appropriation (No.3) Bill, 2020

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

10.34 P.M.

(Lok Sabha adjourned till 3.00 P.M., Saturday, 19th September, 2020.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Saturday, September 19, 2020/Bhadrapada 28, 1942 (Saka)

No. 86

3.00 P.M.

1. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

 (i) The Employees' Provident Funds (Amendment) Scheme, 2020 published in Notification No. G.S.R.225(E) in Gazette of India dated 28th March, 2020. (ii) S.O.1513(E) published in Gazette of India dated 18th May, 2020 making certain amendments in Notification No. G.S.R.320(E) dated 7th April, 1997.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2017-2018.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2018-2019.
 - (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
 - (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2017-2018.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2018-2019, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2018-2019.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2017-2018.
 - (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
 - (17) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2018-2019, together with Audit Report thereon.
 - (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
 - (19) (i) A copy of the Annual Report (Hindi and English versions) of

the School of Planning and Architecture, Vijayawada, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2018-2019.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2016-2017.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2017-2018.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society (Sarva Siksha Abhiyan), Shimla, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society (Sarva Siksha Abhiyan), Shimla, for the year 2017-2018.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2018-2019.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2018-2019.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2018-2019.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education

Project Council, Ranchi, for the year 2018-2019.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2018-2019.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of National Housing Bank on Trend and Progress of Housing in India 2019.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/08 in Gazette of India dated 13th March, 2020.
- (ii) The Securities and Exchange Board of India (Regulatory Sandbox)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/10 in Gazette of India dated 17th April, 2020.
- (iii) The Securities and Exchange Board of India (Investment Advisers)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/22 in Gazette of India dated 3rd July, 2020.
- (iv) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/23 in Gazette of India dated 17th July, 2020.
- (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Third Amendment) Regulations, 2020

published in Notification No. SEBI/LAD/NRO/GN/2020/21 in Gazette of India dated 1st July, 2020.

- (vi) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Third Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/20 in Gazette of India dated 1st July, 2020.
- (vii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/19 in Gazette of India dated 22nd June, 2020.
- (viii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/18 in Gazette of India dated 22nd June, 2020.
- (ix) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/17 in Gazette of India dated 16th June, 2020.
- (x) The Securities and Exchange Board of India (Real Estate Investment Trusts)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/16 in Gazette of India dated 16th June, 2020.
- (xi) The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Second Amendment) Regulations, 2020

published in Notification No. SEBI/LAD/NRO/GN/2020/15 in Gazette of India dated 16th June, 2020.

- (xii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/14 in Gazette of India dated 16th June, 2020.
- (xiii) The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/07 in Gazette of India dated 6th March, 2020.
- (xiv) The Securities and Exchange Board of India (Real Estate Investment Trusts)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/06 in Gazette of India dated 2nd March, 2020.
- (xv) The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD/NRO/GN/2020/05 in Gazette of India dated 2nd March, 2020.
- (xvi) The Securities and Exchange Board of India (Settlement Proceedings)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/24 in Gazette of India dated 22nd July, 2020.
- (xvii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/24 in Gazette of India dated 5th August, 2020.

(6) A copy of Notification No. S.O.1165(E) (Hindi and English versions) published in Gazette of India dated 19th March, 2020, regarding designation of courts as Special Courts to exercise jurisdiction in the State of Meghalaya and Union Territory of Andaman and Nicobar Islands, under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

(7) A copy each of the following notifications (Hindi and English versions) under issued under Section sub-section (1) of 30 of the Securities Contracts (Regulation) Act, 1956:-

- The Securities Contracts (Regulation) (Amendment) Rules, 2020 published in Notification No. G.S.R.189(E) in Gazette of India dated 19th March, 2020.
- (ii) The Securities Contracts (Regulation) (Second Amendment) Rules, 2020 published in Notification No. G.S.R.485(E) in Gazette of India dated 31st July, 2020.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- The Pension Fund Regulatory and Development Authority (Pension Fund) (Third Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 14th May, 2020.
- (ii) The Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 28th April, 2020.

(9) A copy of the Insurance Regulatory and Development Authority of India (Regulation of Insurance Business in Special Economic Zone) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.479(E) in Gazette of India dated 30th July, 2020 under Section 114A of the Insurance Act, 1938.

(10) A copy each of the following notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2020 published in Notification No. S.O.2579(E) in Gazette of India dated 31st July, 2020.
- (ii) The National Insurance Company Limited (Merger) Second Amendment Scheme, 2020 published in Notification No. S.O.2580(E) in Gazette of India dated 31st July, 2020.
- (iii) The Oriental Fire and General Insurance Company Limited (Merger) Second Amendment Scheme, 2020 published in Notification No.
 S.O.2581(E) in Gazette of India dated 31st July, 2020.
- (iv) The National Insurance Company Limited (Merger) Amendment Scheme, 2020 published in Notification No. S.O.1124(E) in Gazette of India dated 18th March, 2020.
- (v) The Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2020 published in Notification No. S.O.1125(E) in Gazette of India dated 18th March, 2020.

(11) A copy of the Indian Stamp (Collection of Stamp-Duty through Stock Exchanges, Clearing Corporations and Depositories) (Second Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.226(E) in Gazette of India dated 30th March, 2020 under sub-section (2A) of Section 76 of the Indian Stamp Act, 1899.

(12) A copy of the Foreign Exchange Management (Non-debt Instruments)(Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. S.O.4355(E) in Gazette of India dated 5th December, 2019 under Section 48 of the Foreign Exchange Management Act, 1999.

(13) A copy of the Income-tax (15th Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.937(E) in Gazette of India dated 18th December, 2019, together with an explanatory memorandum under Section 296 of the Income-tax Act, 1961.

(14) A copy each of the following Notifications (Hindi and English versions)under sub-section (3) of Section 87 of the Information Technology Act,2000:-

- S.O.840(E) published in Gazette of India dated 24th February,
 2020 declaring the Bombay Stock Exchange Online Trading
 System and its underlying computer resources of the Bombay
 Stock Exchange Limited to be a protected system.
- (ii) S.O.841(E) published in Gazette of India dated 24th February, 2020 declaring the Clearing and Settlement System and its underlying computer resources of the Indian Clearing Corporation Limited to be a protected system.
- (iii) S.O.842(E) published in Gazette of India dated 24th February, 2020 declaring the Trading System and its underlying computer resources of the National Stock Exchange of India Limited to be a protected system.

(iv) S.O.843(E) published in Gazette of India dated 24th February, 2020 declaring the Clearing and Settlement System and its underlying computer resources of the National Stock Exchange Clearing Limited to be a protected system.

(15) A copy of the Coinage (Issue of One Hundred Twenty Five Rupees commemorative coin to commemorate the occasion of 125th Departure Anniversary of Shriy Shyamacharan Lahiree Mahasaya) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.506(E) in Gazette of India dated 17th August,2020 under Section 25 of the Coinage Act, 2011. (16) A copy of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.855(E) in Gazette of India dated 15th November, 2019 under Section 241 of the Insolvency and Bankruptcy Code, 2016.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Notification No. S.O.1034(E) (Hindi and English versions) published in Gazette of India dated 11^{th} March, 2020, exempting a banking company in respect of which the Central Government has issued a notification under Section 45 of the Banking Regulation Act, 1949 (10 of 49) from the application of the provisions of Sections 5 & 6 of the Competition Act, 2002 issued under sub-section (3) of Section 63 of the of the Competition Act, 2002.

(19) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

(i) The Chartered Accountants Procedure of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and members of the Boards (Amendment) Rules, 2020 published in Notification No. G.S.R.311(E) in Gazette of India dated 26th May, 2020.

- (ii) G.S.R.312(E) published in Gazette of India dated 26th May, 2020, making certain amendments in the Notification No. G.S.R.38(E) in Gazette of India dated 19th January, 2011.
- (iii) G.S.R.431(E) published in Gazette of India dated 7th July, 2020, making certain amendments in the Notification No. G.S.R.38(E) in Gazette of India dated 19th January, 2011.
- (iv) G.S.R.434(E) published in Gazette of India dated 9th July, 2020, containing corrigendum to the Notification No. G.S.R.431(E) in Gazette of India dated 7th July, 2020.

(20) A copy of the Notification No. 21-CWA/2020 (Hindi and English versions) published in Gazette of India dated 13th July, 2020, notifying that the Council of the Institute at its 325th meeting held on 28th June, 2020 has designated Shri Rajendra Bose, Joint Director as Director (Discipline) for making investigations in respect of any information or complaint received by the Disciplinary Directorate under Section 40 of the Cost and Works Accountants Act, 1959.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

Notification No. ICSI No.1 of August, 2020 published in Gazette of India dated 28th August, 2020, designated Shri Ashok Kumar Dixit, Joint Secretary as the Director (Discipline) of the Institute of Company Secretaries of India *w.e.f.* 1st September, 2020.

(ii) The Company Secretaries (Amendment) Regulations, 2020 published in Notification No. 710/1(M)/1 published in Gazette of India dated 3rd February, 2020.

(22) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- G.S.R.215(E) published in Gazette of India dated 25th March, 2020, together with an explanatory memorandum seeking to further deepen tariff concessions in respect of specified goods imported under the India-Japan Comprehensive Economic Partnership Agreement (IJCEPA), w.e.f. 1st of April, 2020.
- (ii) G.S.R.246(E) published in Gazette of India dated 9th April, 2020, together with an explanatory memorandum seeking to substitute the references to various clauses of Finance Bill, 2020 with the respective sections of the Finance Act, 2020 (12 of 2020) subsequent to passing up of Finance Bill, 2020.
- (iii) G.S.R.247(E) published in Gazette of India dated 9th April, 2020, together with an explanatory memorandum seeking to exempt basic customs duty on ventilators, personal protection equipment, face masks and surgical masks, Covid-19 testing kits and inputs for manufacturing of all these items, till 30th September, 2020 to reduce the cost of these items to provide relief to industry as well as healthcare establishments for fight against Covid -19.
- (iv) G.S.R.293(E) published in Gazette of India dated 12th May, 2020, together with an explanatory memorandum seeking to confirm the provisional increase of 5% in the rate of duty of customs levied, for a period of 180 days, on imports of "Refined

Bleached Deodorized Palmolein and Refined Bleached Deodorized Palm Oil", falling under tariff item [1511 90 10] or tariff item [1511 90 20] of the First Schedule to the Customs Tariff Act, 1975. Originating in Malaysia and imported under India-Malaysia Comprehensive Economic Cooperation Agreement.

- (v) G.S.R.341(E) published in Gazette of India dated 2nd June, 2020, together with an explanatory memorandum seeking to temporarily reduce the import duty from 30% to 10% on Lentils (Mosur) originated in or exported from countries other than USA and to temporarily reduce the import duty from 50% to 30% on Lentils (Mosur) originated in or exported from USA till 31st Aug. 2020 in both cases.
- (vi) G.S.R.358(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to withdraw the concessional rate of 10% available to the import of Bamboo for the manufacture of Agarbattis, and to levy a uniform rate of 25% on import of Bamboos [HS 1401 10 00].
- (vii) G.S.R.398(E) published in Gazette of India dated 23rd June, 2020, together with an explanatory memorandum seeking to prescribe the manner and modalities in respect of WTO committed in-quota tariffs on specified items.
- (viii) G.S.R.430(E) published in Gazette of India dated 6th July, 2020, together with an explanatory memorandum seeking to increase the rate of duty of customs on imports of Phthalic Anhydride originating in Korea RP and imported under the India-Korea Comprehensive Economic Partnership Agreement, as a

provisional bilateral safeguard measure, on recommendation of Directorate General of Trade Remedies under the India-Korea Comprehensive Economic Partnership Agreement (Bilateral Safeguard Measures) Rules, 2017, for a period of 200 days.

- (ix) G.S.R.444(E) published in Gazette of India dated 13th July, 2020, together with an explanatory memorandum seeking to impose provisional bilateral safeguard measure of increasing the rate of customs duty on Polybutadiene Rubber originating in Republic of Korea imported under the Comprehensive Economic partnership Agreement between the Republic of India and the Republic of Korea, to the level of Most Favoured Nation duty i.e. 10% on the said goods, for a period of 200 days, as per recommendation of the Directorate General of Trade Remedies.
- (x) G.S.R.494(E) published in Gazette of India dated 7th August, 2020, together with an explanatory memorandum seeking to exempt Basic Customs Duty on the goods imported for setting up of Kudankulam Nuclear Power Plant 5 and 6.
- (xi) S.O.719(E) published in Gazette of India dated 14th February, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xii) Notification No. 15/2020-Customs (N.T.) dated 20th February, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xiii) S.O.855(E) published in Gazette of India dated 25th February, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiv) S.O.900(E) published in Gazette of India dated 28th February, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xv) Notification No. 19/2020-Customs (N.T.) dated 4th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvi) Notification No. 20/2020-Customs (N.T.) dated 5th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvii) Notification No. 21/2020-Customs (N.T.) dated 9th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xviii) Notification No. 22/2020-Customs (N.T.) dated 12th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign

currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xix) Notification No. 23/2020-Customs (N.T.) dated 13th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xx) S.O.1059(E) published in Gazette of India dated 13th March, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxi) Notification No. 25/2020-Customs (N.T.) dated 16th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxii) G.S.R.306(E) published in Gazette of India dated 21st May,
 2020, making certain amendments in the notifications,
 mentioned therein.
- (xxiii)G.S.R.439(E) published in Gazette of India dated 10th July, 2020, making certain amendments in the Notification No. 9/12-Cus., dated 9th March, 2012.
- (xxiv)G.S.R.213(E) published in Gazette of India dated 24th March, 2020, making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (xxv) The Transhipment of Cargo to Nepal under Electronic Cargo Tracking System (Amendment) Regulations, 2020 published in

Notification No. G.S.R.484(E) published in Gazette of India dated 31st July, 2020 together with an explanatory memorandum.

- (xxvi)The Manufacture and Other Operations in Special Warehouse Regulations, 2020 published in Notification No. G.S.R.509(E) published in Gazette of India dated 17th August, 2020 together with an explanatory memorandum.
- (xxvii) The Manufacture and Other Operations in Warehouse
 (No.2) Amendment Regulations, 2020 published in Notification
 No. G.S.R.510(E) published in Gazette of India dated 17th
 August, 2020 together with an explanatory memorandum.
- (xxviii) The Special Warehouse (Custody and Handling of Goods)
 Amendment Regulations, 2020 published in Notification No.
 G.S.R.511(E) published in Gazette of India dated 17th August, 2020 together with an explanatory memorandum.
- (xxix)The Customs (administration of Rules of Origin under Trade Agreements) Rules, 2020 published in Notification No.
 G.S.R.521(E) published in Gazette of India dated 21st August, 2020 together with an explanatory memorandum.
- (xxx) G.S.R.277(E) published in Gazette of India dated 5th May, 2020, together with an explanatory memorandum seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Customs on both Petrol and Diesel from Rs. 10 per litre to Rs. 18 per litre.
- (xxxi)G.S.R.547(E) published in Gazette of India dated 7th September, 2020, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs, dated the 30th June,

2017 so as to exempt basic customs duty on Paper Based Taggant, including M-feature.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.252(E) published in Gazette of India dated 15th April, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Acetone, originating in or exported from Korea RP imposed vide notification No. 05/2015-customs (ADD) dated the 18th February, 2015 and originating in or exported from Saudi Arabia and Chinese Taipei imposed vide notification No. 13/2015customs (ADD) dated the 16th April, 2015, up to and inclusive of the 14th October, 2020, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (ii) G.S.R.302(E) published in Gazette of India dated 19th May, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Sodium citrate' originating in or exported from China PR, based on the recommendations of the Designed Authority, Directorate General of Trade Remedies, for a period of further 5 years.
- (iii) G.S.R.314(E) published in Gazette of India dated 27th May, 2020, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on 'Electronic Calculators' originating in or exported from China PR, for a period of five years based on the Final Findings, dated 26th March 2020, of Directorate General of Trade Remedies.

- (iv) G.S.R.330(E) published in Gazette of India dated 29th May, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Acrylic Fibre', originating in, or exported from Thailand for a further period of six months i.e. upto and inclusive of 30th November, 2020, pending outcome of sunset review investigations being conducted by the Directorate General of Trade Remedies.
- (v) G.S.R.344(E) published in Gazette of India dated 3rd June, 2020, together with an explanatory memorandum seeking to amend Notification No. 28/2015-Customs (ADD), dated the 5th June, 2015 so as to extend anti-dumping duty on 'Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants' originating in or exported from People's Republic of china, Malaysia and the Republic of Korea for a further period of six months till the 4th December, 2020.
- (vi) G.S.R.345(E) published in Gazette of India dated 3rd June, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on "Electronic Calculator of all types (excluding calculators with attached printers, commonly referred to as printing calculators: calculators with ability to plot charts and graphs, commonly referred to as graphing calculators and programmable calculators)" originating in or exported from Malaysia, in pursuance of Final findings of Designated Authority in this regard.

- (vii) G.S.R.363(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on import of I-phenyl-3-methyl-5Pyrazolone originating in or exported from China PR, for a period of six months.
- (viii) G.S.R.364(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of 'Flexible SlabstockPolyol of molecular weight 3000-4000' originating in or exported from Singapore, for a period of 5 years, in pursuance of sunset review final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (ix) G.S.R.366(E) published in Gazette of India dated 10th June, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Nylon Tyre Cord Fabric' originating in or exported from China PR for a further period of six months i.e. upto and inclusive of 11th December, 2020, pending outcome of sunset review investigations being conducted by the Directorate General of Trade Remedies.
- (x) G.S.R.397(E) published in Gazette of India dated 23rd August, 2020, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on "Flat rolled product of steel, plated or coated with alloy of Aluminium and Zinc" originating in or exported from China PR, Vietnam and Korea RP, for a period

of five years from the date of imposition of provisional antidumping duty, that is, 15th October, 2019, based on the Final Finding notification No. 6/4/2019-DGTR dated 21st February, 2020, of the Directorate General of Trade Remedies.

- (xi) G.S.R.433(E) published in Gazette of India dated 8th July, 2020, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on "Steel and Fibre Glass Measuring tapes and their parts and components" originating in or exported from People's Republic of China, for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette, based on the Final Finding notification No. F.No. 7/24/2019-DGTR, dated the 18th June, 2020, of the Directorate General of Trade Remedies.
- (xii) G.S.R.435(E) published in Gazette of India dated 9th July, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Phenol originating in or exported from South Africa, imposed vide notification No. 32/2015-Customs (ADD) dated the 10th July, 2015, upto and inclusive of the 9th January, 2021, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xiii) G.S.R.459(E) published in Gazette of India dated 21st July, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Fluoroelastomers (FKM) originating in or exported from China PR for a further period of three months, up to and inclusive of the 27th October,

2020, in Pursuance of the review initiated by the Designated Authority. Directorate General of Trade Remedies, as well as to align the tariff item mentioned in the original notification consequent to change in the First Schedule to the Customs Tariff Act, 1975 made by the Fifth Schedule to the finance (No. 2) Act, 2019.

- (xiv) G.S.R.471(E) published in Gazette of India dated 29th July, 2020, together with an explanatory memorandum seeking to continue the imposition of safeguard duty on imports of 'Solar Cells whether or not assembled in modules or panels' falling under tariff headings 8541 40 11 or 8541 40 12 of the Customs Tariff Act, 1975, for a period of one year (from 30th July, 2020 to 29th July, 2021 (both days inclusive) based on the recommendation of Director General of Trade Remedies.
- (xv) G.S.R.472(E) published in Gazette of India dated 29th July, 2020, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on "Digital Offset Printing Plates" originating in or exported from People's Republic of China, Japan, Korea RP, Taiwan and Vietnam, for a period of five years from the date of imposition of provisional antidumping duty, that is, the 30th January, 2020, based on the Final Finding notification No. 6/7/2019-DGTR dated 15th May, 2020 of the Directorate General of Trade Remedies.
- (xvi) G.S.R.474(E) published in Gazette of India dated 29th July, 2020, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on import of Aniline or Aniline oil, originating in or exported from China PR, as

recommended in the preliminary findings issued by the Designated Authority, Directorate General of Trade Remedies, for a period of six months.

- (xvii) G.S.R.498(E) published in Gazette of India dated 10th August, 2020, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on import of Black Toner in powder from originating in or exported from China PR, Malaysia and Chinese Taipei, as recommended in the preliminary findings issued by the Designated Authority, Directorate General of Trade Remedies, for a period of six months.
- (xviii)G.S.R.501(E) published in Gazette of India dated 11th August, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "Flax Fabric", originating in, or exported from, the People's Republic of China and Hong Kong for a further period of 3 months i.e. upto and inclusive of 11th November, 2020 pending outcome of sunset review investigations being conducted by the Directorate General of Trade Remedies.
- (xix) G.S.R.505(E) published in Gazette of India dated 14th August, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'DiketopyrroloPyrrole Pigment Red 254 (DPP Red 254)' originating in or exported from China PR, for a period of three months, i.e. up to and inclusive of 16th November, 2020, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.

- (xx) G.S.R.507(E) published in Gazette of India dated 17th August, 2020, together with an explanatory memorandum seeking to extend the anti-dumping duty on the imports of "Caustic Soda" originating in or exported from People's Republic of China and Korea RP, for a further period of three months, i.e. up to and inclusive of 17th November, 2020, on the request of designated authority, in terms of sub-section (5) of section 9A of the Customs Tariff Act.
- (xxi) G.S.R.519(E) published in Gazette of India dated 21st August, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of 'Phosphoric Acid of all grades and all concentrations (excluding Agriculture/Fertilizer Grade) originating in, or exported from Korea RP, in pursuance of final findings of anti-dumping Sunset review investigation, issued by the Designated Authority.
- (xxii) G.S.R.520(E) published in Gazette of India dated 21st August, 2020, together with an explanatory memorandum seeking to extend the anti-dumping duty on "acrylonitrile butadiene rubber" originating in or exported from Republic of Korea for a further period of three months, i.e. till the 3rd December, 2020.
- (xxiii)G.S.R.544(E) published in Gazette of India dated 2nd September, 2020, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Ciprofloxacin Hydrochloride originating in or exported from China PR, as recommended in the preliminary findings issued by the Designated Authority, Directorate General of Trade Remedies for a period of six months.

(xxiv)G.S.R.545(E) published in Gazette of India dated 2nd September, 2020, together with an explanatory memorandum seeking to amend No. 47/2015-Customs, dated the 8th September, 2015 to extend the levy of anti-dumping duty imposed on imports of "Float Glass of thickness 2 mm to 12 mm (both thickness inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes" originating in or exported from China PR for a further period of three months, i.e. up to and inclusive of 7th December, 2020.

(24) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- G.S.R.179(E) published in Gazette of India dated 16th March, 2020, together with an explanatory memorandum seeking to exempt foreign airlines from furnishing reconciliation statement in FORM GSTR-9C.
- (ii) G.S.R.193(E) published in Gazette of India dated 21st March, 2020, together with an explanatory memorandum seeking to provide special procedure for taxpayers in Dadra and Nagar Haveli and Daman and Diu consequent to merger of the two UTs.
- (iii) G.S.R.194(E) published in Gazette of India dated 21st March, 2020, together with an explanatory memorandum seeking to provide special procedure for corporate debtors undergoing the corporate insolvency resolution process under the Insolvency and Bankruptcy Code, 2016.
- (iv) G.S.R.195(E) published in Gazette of India dated 21st March,
 2020, together with an explanatory memorandum seeking to

waive off the requirement for furnishing FORM GSTR-1 for 2019-20 for taxpayers who could not opt for availing the option of special composition scheme under notification No. 2/2019-Central Tax (Rate).

- (v) G.S.R.196(E) published in Gazette of India dated 21st March, 2020, together with an explanatory memorandum seeking to exempt certain class of registered persons from issuing e-invoices and the date for implementation of e-invoicing extended to 01.10.2020.
- (vi) G.S.R.197(E) published in Gazette of India dated 21st March, 2020, together with an explanatory memorandum seeking to exempt certain class of registered persons capturing dynamic QR code and the date for implementation of QR Code to be extended to 01.10.2020.
- (vii) G.S.R.198(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend the time limit for furnishing of the annual return specified under section 44 of CGST Act, 2017 for the financial year 2018-2019 till 30.06.2020.
- (viii) G.S.R.199(E) published in Gazette of India dated 23rd March,
 2020, together with an explanatory memorandum seeking to make third amendment (2020) to CGST Rules.
- (ix) G.S.R.200(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to specify the class of persons who shall be exempted from Aadhaar authentication.
- (x) G.S.R.201(E) published in Gazette of India dated 23rd March,
 2020, together with an explanatory memorandum seeking to

notify the date from which an individual shall undergo authentication of Aadhaar number in order to be eligible for registration.

- (xi) G.S.R.202(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to specify class of persons, other than individuals who shall undergo authentication of Aadhaar number in order to be eligible for registration.
- (xii) G.S.R.203(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-7 for those taxpayers whose principal place of business is in the erstwhile State of Jammu and Kashmir for the July, 2019 to October,2019 and November, 2019 to February, 2020.
- (xiii) G.S.R.204(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-1 for registered persons whose principal place of business is in the erstwhile State of Jammu and Kashmir or the Union territory of Jammu and Kashmir or the Union territory of Ladakh for the quarter October-December, 2019 till 24th March, 2020.
- (xiv) G.S.R.205(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-1 for registered persons whose principal place of business is in the erstwhile State of Jammu and Kashmir and having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or current

financial year, for the month of October, 2019 and November, 2019 to February till 24th March, 2020.

- (xv) G.S.R.206(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-1 for registered persons whose principal place of business is in the erstwhile State of Jammu and Kashmir, by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or current financial year, for each of the months from July, 2019 to September, 2019 till 24th March, 2020.
- (xvi) G.S.R.207(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-1 for registered persons whose principal place of business is in the erstwhile State of Jammu and Kashmir, for the quarter July-September, 2019 till 24th March,2020.
- (xvii) G.S.R.208(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-3B for the months of October, 2019 and November. 2019 to February, 2020 for registered persons whose principal place of business is in the erstwhile State of Jammu and Kashmir on or before the 24th March, 2020.
- (xviii) G.S.R.209(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-3B of the said rules for the months of July,2019 to September, 2019 for registered

persons whose principal place of business is in the erstwhile State of Jammu and Kashmir, shall be furnished electronically through the common portal, on or before the 24th March, 2020.

- (xix) G.S.R.210(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 for the quarters April, 2020 to June, 2020 and July, 2020 to September, 2020 for registered persons having aggregate turnover of up to 1.5 crore rupees in the preceding financial year or the current financial year.
- (xx) G.S.R.211(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year, for each of the months from April,2020 to September, 2020.
- (xxi) G.S.R.212(E) published in Gazette of India dated 23rd March, 2020, together with an explanatory memorandum seeking to prescribe return in FORM GSTR-3B of CGST Rules, 2017 along with due dates of furnishing the said form for April, 2020 to September, 2020.
- (xxii) G.S.R.230(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum Seeking to amend CGST Rules (Fourth Amendment) in order to allow opting Composition Scheme for FY 2020-21 till 30.06.2020 and to allow cumulative application of condition in rule 36(4).

- (xxiii) G.S.R.231(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to provide relief by conditional lowering of interest rate for tax periods of February, 2020 to April, 2020.
- (xxiv) G.S.R.232(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to provide relief by conditional waiver of late fee for delay in furnishing returns in FORM GSTR-3B for tax periods of February, 2020 to April, 2020.
- (xxv) G.S.R.233(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to provide relief by conditional waiver of late fee for delay in furnishing outward statement in FORM GSTR-1 for tax periods of March, 2020 to May, 2020.
- (xxvi) G.S.R.234(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to extend due date of furnishing FORM GST CMP-08 for the quarter ending March, 2020 till 07.07.2020 and filing FORM GSTR-4 for FY 2019-20 till 15.07.2020.
- (xxvii) G.S.R.235(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to extend due date of compliance which falls during the period from "20.03.2020 to 29.06.2020" till 30.06.2020 and to extend validity of e-way bills.
- (xxviii) G.S.R.236(E) published in Gazette of India dated 3rd April, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-3B for supply made in the month of May, 2020.

- (xxix) G.S.R.266(E) published in Gazette of India dated 28th April, 2020, together with an explanatory memorandum seeking to give effect to the provisions of rule 87 (13) and FORM GST PMT-09 of the CGST Rules, 2017.
- (xxx) The Central Goods and Services Tax (Fifth Amendment) Rules, 2020 published in Notification No. G.S.R.272(E) in Gazette of India dated 5th May, 2020, together with an explanatory memorandum.
- (xxxi) G.S.R.273(E) published in Gazette of India dated 5th May, 2020, together with an explanatory memorandum seeking to make amendments to special procedure for corporate debtors undergoing the corporate insolvency resolution process under the Insolvency and Bankruptcy Code, 2016.
- (xxxii) G.S.R.274(E) published in Gazette of India dated 5th May, 2020, together with an explanatory memorandum seeking to extend the validity of e-way bills till 31.05.2020 for those e-way bills which expire during the period from 20.03.2020 to 15.04.2020 and generated till 24.03.2020.
- (xxxiii) G.S.R.275(E) published in Gazette of India dated 5th May, 2020, together with an explanatory memorandum seeking to extend the due date for furnishing of FORM GSTR 9/9C for FY 2018-19 till 30th September, 2020.
- (xxxiv) G.S.R.276(E) published in Gazette of India dated 5th May, 2020, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B, Jan-March, 2020 returns for the taxpayers registered in Ladakh.
- (xxxv) G.S.R.299(E) published in Gazette of India dated 16th May, 2020, together with an explanatory memorandum seeking to bring into

force Section 128 of Finance Act, 2020 in order to bring amendment in Section 140 of CGST Act w.e.f. 01.07.2017.

- (xxxvi) G.S.R.357(E) published in Gazette of India dated 8th June, 2020, together with an explanatory memorandum seeking to give effect to the provisions of Rule 67A for furnishing a nil return in FORM GSTR-3B by SMS.
- (xxxvii) G.S.R.360(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to extend the date for transition under GST on account of merger of erstwhile Union Territories of Daman and Diu & Dadar and Nagar Haveli.
- (xxxviii) G.S.R.361(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to extend period to pass order under Section 54(7) of CGST Act.
- (xxxix) G.S.R.362(E) published in Gazette of India dated 9th June, 2020, together with an explanatory memorandum seeking to amend Notification No. 40/2020 – Central Tax dated 05.05.2020 in respect of extension of validity of e-way bill generated on or before 24.03.2020 (whose validity has expired on or after 20th day of March 2020) till the 30th day of June.
- (xl) The Central Goods and Services Tax (Sixth Amendment) Rules, 2020 published in Notification No. G.S.R.394(E) in Gazette of India dated 24th June, 2020, together with an explanatory memorandum.
- (xli) G.S.R.402(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to bring into force Sections 118, 125, 129 & 130 of Finance Act, 2020 in order

to bring amendment to Sections 2, 109, 168 & 172 of CGST Act w.e.f. 30.06.2020.

- (xlii) The Central Goods and Services Tax (Seventh Amendment) Rules, 2020 published in Notification No. G.S.R.403(E) in Gazette of India dated 24th June, 2020, together with an explanatory memorandum.
- (xliii) G.S.R.404(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for a prescribed time for tax periods from February, 2020 to July, 2020.
- (xliv) G.S.R.405(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to provide one time amnesty by lowering/waiving of late fees for non furnishing of FORM GSTR-3B from July, 2017 to January, 2020 and also seeking to provide relief by conditional waiver of late fee for delay in furnishing returns in FORM GSTR-3B for tax periods of February, 2020 to July, 2020.
- (xlv) G.S.R.406(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to provide relief by waiver of late fee for delay in furnishing outward statement in FORM GSTR-1 for tax periods for months from March, 2020 to June, 2020 for monthly filers and for quarters from January, 2020 to June, 2020 for quarterly filers.
- (xlvi) G.S.R.407(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to extend due date for furnishing FORM GSTR-3B for supply made in the month of August, 2020 for taxpayers with annual turnover up to Rs.5 crore.

- (xlvii) G.S.R.416(E) published in Gazette of India dated 27th June, 2020, together with an explanatory memorandum seeking to amend notification no.35/2020-Central Tax in order to extend due date of compliance which falls during the period from "20.03.2020 to 30.08.2020" till 31.08.2020.
- (xlviii) G.S.R.417(E) published in Gazette of India dated 27th June, 2020, together with an explanatory memorandum seeking to amend notification no. 46/2020-Central Tax in order to further extend period to pass order under Section 54(7) of CGST Act till 31.08.2020 or in some cases upto fifteen days thereafter.
- (xlix) G.S.R.424(E) published in Gazette of India dated 30th June, 2020, together with an explanatory memorandum seeking to amend notification no. 52/2020-Central Tax in order to provide conditional waiver of late fees for the period from July, 2017 to July, 2020.
- (I) The Central Goods and Services Tax (Eighth Amendment) Rules, 2020 published in Notification No. G.S.R.426(E) in Gazette of India dated 1st July, 2020, together with an explanatory memorandum.
- (Ii) G.S.R.443(E) published in Gazette of India dated 13th July, 2020, together with an explanatory memorandum seeking to extend the due date for filing FORM GSTR-4 for financial year 2019-20.
- (lii) The Central Goods and Services Tax (Ninth Amendment) Rules, 2020 published in Notification No. G.S.R.480(E) in Gazette of India dated 30th July, 2020, together with an explanatory memorandum.
- (liii) G.S.R.481(E) published in Gazette of India dated 30th July, 2020, together with an explanatory memorandum Seeking to amend

Notification no. 13/2020-Central Tax in order to amend the class of registered persons for the purpose of e-invoice.

- (liv) S.O.2064(E) published in Gazette of India dated 25th June, 2020, together with an explanatory memorandum seeking to extend the time limit for filing an application for revocation of cancellation of registration for specified taxpayers.
- (Iv) The Central Goods and Services Tax (Tenth Amendment) Rules, 2020 published in Notification No. G.S.R.517(E) published in Gazette of India dated 20th August, 2020, together with an explanatory memorandum.
- (Ivi) G.S.R.527(E) published in Gazette of India dated 25th August, 2020, together with an explanatory memorandum seeking to notify the provisions of section 100 of the Finance (No. 2) Act, 2019 to amend section 50 of the CGST Act, 2017 w.e.f. 01.09.2020.
- (Ivii) G.S.R.539(E) published in Gazette of India dated 31st August, 2020, together with an explanatory memorandum seeking to extend the due date for filing FORM GSTR-4 for financial year 2019-2020 to 31.10.2020.
- (Iviii) G.S.R.542(E) published in Gazette of India dated 1st September, 2020, together with an explanatory memorandum seeking to amend notification no. 35/2020-Central Tax dt. 03.04.2020 to extend due date of compliance under Section 171 which falls during the period from "20.03.2020 to 29.11.2020" till 30.11.2020.
- (lix) G.S.R.221(E) published in Gazette of India dated 26th March,
 2020, together with an explanatory memorandum seeking to reduce CGST rate on Maintenance, repair or overhaul services in

respect of aircrafts, aircraft engines and other aircraft components or parts from 9% to 2.5%.

 (Ix) G.S.R.216(E) published in Gazette of India dated 25th March, 2020, together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Central Tax (Rate) dated 28.06.2017.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.222(E) published in Gazette of India dated 26th March, 2020, together with an explanatory memorandum seeking to amend Notification No. 8/2017-Integrated Tax (Rate) so as to reduce IGST rate on Maintenance, repair or overhaul services in respect of aircrafts, aircraft engines and other aircraft components or parts from 18% to 5%.
- G.S.R.217(E) published in Gazette of India dated 25th March, 2020, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Integrated Tax (Rate) dated 28.06.2017.
- (iii) G.S.R.224(E) published in Gazette of India dated 26th March, 2020, together with an explanatory memorandum seeking to amend Notification No. 4/2019-Integrated Tax dated 30.09.2019 so as to change the place of supply of maintenance, repair or overhaul service in respect of aircrafts, aircraft engines and other aircraft components or parts supplied to a person for use in the course or furtherance of business to the location of the recipient.

- (iv) G.S.R.242(E) published in Gazette of India dated 8th April, 2020, together with an explanatory memorandum seeking to provide relief by conditional lowering of interest rate for tax periods of February, 2020 to April, 2020.
- (v) G.S.R.409(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to bring into force Section 134 of Finance Act, 2020 in order to bring amendment to Section 25 of IGST Act w.e.f. 30.06.2020.
- (vi) G.S.R.410(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for a prescribed time for tax periods from February, 2020 to July, 2020.

(26) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- G.S.R.242(E) published in Gazette of India dated 8th April, 2020, together with an explanatory memorandum seeking to provide relief by conditional lowering of interest rate for tax periods of February, 2020 to April, 2020.
- G.S.R.243(E) published in Gazette of India dated 8th April, 2020, together with an explanatory memorandum Seeking to provide relief by conditional lowering of interest rate for tax periods of February, 2020 to April, 2020.
- (iii) G.S.R.223(E) published in Gazette of India dated 26th March, 2020, together with an explanatory memorandum seeking to amend Notification No. 11/2017- Union Territory Tax (Rate) so as to reduce CGST rate on Maintenance, repair or overhaul services in respect of aircrafts, aircraft engines and other aircraft components or parts from 9% to 2.5%.

- (iv) G.S.R.218(E) published in Gazette of India dated 25th March, 2020, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Union Territory Tax (Rate) dated 28.06.2017.
- (v) G.S.R.408(E) published in Gazette of India dated 24th June, 2020, together with an explanatory memorandum Seeking to provide relief by lowering of interest rate for a prescribed time for tax periods from February, 2020 to July, 2020.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R.278(E) published in Gazette of India dated 5th May, 2020 together with an explanatory memorandum seeking to increase the Special Additional Excise Duty (SAED) on Petrol from Rs. 10 per litre to Rs. 12 per litre and Diesel from Rs. 4 per litre to Rs. 9 per litre.
- (ii) G.S.R.279(E) published in Gazette of India dated 5th May, 2020 together with an explanatory memorandum seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Excise on both Petrol and Diesel from Rs. 10 per litre to Rs. 18 per litre.

(28) A copy of the Notification No. S.O.275(E) published in Gazette of India dated 20th January, 2020 appointing the 20th day of January, 2020 as the date on which the provisions of Part III and Sections 183, 184 and 185 of Part IX of Chapter VI of the Finance (No.2) Act, 2019 shall come into force issued under Sections 145 and 181 of the Finance (No.2) Act, 2019.

2. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 1151-1380 were laid on the Table of the House

3.03 P.M.

3. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2020-21):-

- *(1) 14th Report on 'Accelerated Irrigation Benefits Programme' Ministry of Jal Shakti.
- *(2) 15th Report on Action taken by the Government on the Observations and Recommendations contained in their 89th Report (16th Lok Sabha) on the subject 'Non-compliance by Department of Posts'.
- (3) 16th Report on Action taken by the Government on the Observations and Recommendations contained in their 105th Report (16th Lok Sabha) on the subject 'Creation of Tourist Infrastructure in Andaman and Nicobar Islands'.

^{*} These two Reports were presented to Hon'ble Speaker, Lok Sabha on 23rd March, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter was duly notified *vide* Lok Sabha Bulletin Part-II dated 20th April, 2020 and Rajya Sabha Bulletin Part –II dated 14th May, 2020.

- (4) 17th Report on Action taken by the Government on the Observations and Recommendations contained in their 112th Report (16th Lok Sabha) on the subject 'Incorrect Adoption of Exchange Rate and Undue Benefit to the Service Provider'.
- (5) 18th Report on Action taken by the Government on the Observations and Recommendations contained in their 123rd Report (16th Lok Sabha) on the subject 'Ineffective Monitoring by APEDA'.
- (6) 19th Report on Action taken by the Government on the Observations and Recommendations contained in their 124th Report (16th Lok Sabha) on the subject 'Delay in Commissioning of CCTV Surveillance System, Irregular Leave Travel Concession Claims and Idling of Servers and Software and Avoidable Expenditure on Rent of Hired Servers'.
- (7) 20th Report on Action taken by the Government on the Observations and Recommendations contained in their 131st Report (16th Lok Sabha) on the subject 'Avoidable Procurement of a Mobile Nitrogen Gas Generator Plant, Infructuous Procurement of Material, Development of Integrated Aerostat Surveillance System and Irregular Expenditure on Construction of Vehicle Testing Ground'.

4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 275th Report of the Standing Committee on Transport, Tourism and Culture, on Demands for Grants (2020-21) pertaining to the Ministry of Tourism.

3.05 P.M.

5. Government Bills – Withdrawn

- (i) * The Occupational Safety, Health and Working Conditions Code, 2019
- *(ii) *The Industrial Relations Code, 2019*
- (iii) [#] The Code on Social Security, 2019

Shri N.K. Premachandran opposed the withdrawal of the Bills and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) replied to the clarificatory questions asked by the Member.

The motions were adopted and the Bills were withdrawn.

^{*}The Bill was introduced in Lok Sabha on 23 July, 2019. A Statement containing reasons for which the Bill is being withdrawn has been uploaded on e-transmission portal on 17.9.2020.

^{\$} The Bill was introduced in Lok Sabha on 28.11.2019. A Statement containing reasons for which the Bill is being withdrawn has been uploaded on e- transmission portal on 17.9.2020.

[#] The Bill was introduced in Lok Sabha on 11.12.2019. A Statement containing reasons for which the Bill is being withdrawn has been uploaded on e-transmission portal on 17.9.2020.

6. Government Bills – Introduced

(i) The Occupational Safety, Health and Working Conditions Code, 2020

(ii) The Industrial Relations Code, 2020

(iii) The Code on Social Security, 2020

Shri Manish Tewari, Dr. Shashi Tharoor, Shri Kalyan Banerje and Adv. A.M. Ariff opposed the introduction of the Bills and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) replied to the clarificatory questions asked by the Members.

The motions were adopted and the Bills were introduced.

*4.24 P.M.

7. Submission by Member

Shri Adhir Ranjan Chowdhury made submission regarding migrant labourers from West Bengal not getting Central assistance during lockdown.

^{\$}Smt. Nirmala Sitharaman responded.

4.37 P.M.

8. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya

Sabha:-

- (i) That at its sitting held on the 18th September, 2020, Rajya Sabha passed the Indian Medicine Central Council (Amendment) Bill, 2020.
- (ii) That at its sitting held on the 18th September, 2020, Rajya Sabha passed the Homoeopathy Central Council (Amendment) Bill, 2020.
- (iii) That at its sitting held on the 18th September, 2020, Rajya Sabha passed the Salaries and Allowances of Ministers (Amendment) Bill, 2020.
- (iv) That at its sitting held on the 18th September, 2020, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020, as passed by Lok Sabha.
- (v)[%] That at its sitting held on the 19th September, 2020, Rajya Sabha passed the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2020.
- (vi)[%] That at its sitting held on the 19th September, 2020, Rajya Sabha passed the Epidemic Diseases (Amendment) Bill, 2020.

9. Bills as passed by Rajya Sabha – Laid on the Table

- (i) The Indian Medicine Central Council (Amendment) Bill, 2020
- (ii) The Homoeopathy Central Council (Amendment) Bill, 2020
- (iii) The Salaries and Allowances of Ministers (Amendment) Bill, 2020
- *(iv)[%] The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2020*
- $(v)^{\%}$ The Epidemic Diseases (Amendment) Bill, 2020

^{*}From 3.39 P.M. to 4.36 P.M., Members raised matters of urgent public importance. ^{\$} Minister of Finance and Minister of Corporate Affairs %At 8.48 P.M.

4.39 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K. Muraleedharan regarding collapse of a under construction bridge at Thalassery, Kerala.
- (2) Shri VE. Vaithilingam regarding need to extend Medical, Manpower, Management and Financial Assistance to UT of Puducherry to combat Covid Pandemic.
- (3) Shri T.N. Prathapan regarding recent Legislations in Agricultural Sector.
- (4) Dr. Gautam Sigamani Pon regarding need to reconsider the construction of a new 8 track road from Salem to Chennai.
- (5) Dr. B.V. Satyavathi regarding According Administrative Sanction to provide amenities and infrastructure to Handicraft Workers.
- (6) Shri Hemant Patil regarding grant of Reservation to Maratha Community.

4.39 P.M.

[#]11. Statutory Resolution – Withdrawn

Time Taken: 4 Hrs. 09 Mts. Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Taxation and other Laws (Relaxation of Certain Provisions) Ordinance, 2020 (Ordinance No.2 of 2020) promulgated by the President on 31 March, 2020."

Shri N.K. Premachandran also spoke.

After combined discussion, the Resolution was withdrawn by leave of the House.

[#]12. Government Bill – Passed

The Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following Members took part in the combined debate:-

- 1. Shri Subhash Chandra Baheria
- 2. Shri Manickam Tagore
- 3. Dr. Gautham Sigamani Pon
- 4. Smt. Mahua Moitra
- 5. Shri Shriniwas Dadasaheb Patil
- 6. Shri E.T. Mohammed Basheer
- 7. Shri Gopal Chinayya Shetty
- 8. Shri Bhartruhari Mahtab
- 9. Shri Arvind Sawant
- 10. Shri Sri Krishna Devarayalu Lavu

- 11. Shri Dileshwar Kamait
- 12. Smt. Sangeeta Azad
- 13. Shri Nama Nageswara Rao
- 14. Adv. A.M. Ariff
- 15. Shri K. Ram Mohan Naidu
- 16. Shri P. Raveendranath Kumar
- 17. Smt. Navneet Ravi Rana
- 18. Shri Thomas Chazhikadan
- 19* Shri Anurag Singh Thakur
- 20. Shri Adhir Ranjan Chwodhury

Smt. Nirmala Sitharaman replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 6 were adopted.

Clauses 7 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala

Sitharaman.

The motion was adopted and the Bill was passed.

8.49 P.M.

13. Government Bill – Passed

The Companies (Amendment) Bill, 2020

Time Taken: 1 Hr. 21 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Smt. Aparajita Sarangi
- 3. Prof. Sougata Ray
- 4. Shri Kotagiri Sridhar
- 5. Shri Arvind Sawant
- 6. Shri Malook Nagar
- 7. Shri B.B. Patil
- 8. Shri Gaurav Gogoi
- 9. Shri P. Raveendranath Kumar
- 10. Shri Dileshwar Kamait
- 11. Shri N.K. Premachandran
- 12. Kunwar Danish Ali

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 6 was adopted.

Clauses 7 to 66 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

14^{\$} Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the 17th Report of Business Advisory Committee.

10.10 P.M.

(Lok Sabha adjourned till 3.00 P.M., Sunday, 20th September, 2020.)

SNEHLATA SHRIVASTAVA Secretary General

^{\$}At 9.53 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Sunday, September 20, 2020/Bhadrapada 29, 1942 (Saka)

No. 87

3.00 P.M.

1. Submission by Member

Shri Adhir Ranjan Chowdhury made a submission regarding nonvacation of Rajya Sabha Chamber by Members of Rajya Sabha.

The Speaker made an announcement* regarding seating arrangements.

Shri Pralhad Joshi also spoke.

(Lok Sabha adjourned at 3.12 P.M. and re-assembled at 4.00 P.M.)

4.00 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy of the Jammu and Kashmir Reorganisation (Removal of Difficulties) Order, 2020 (Hindi and English

^{*}Original in Hindi. For details, see the debates for the day.

versions) published in Notification No. S.O.1233(E) in Gazette of India dated 31st March, 2020 under Section 103 of the Jammu and Kashmir Reorganisation Act, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2017-2018.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

THIRTEENTH LOK SABHA

- Statement No. 58
 Statement No. 50
 FOURTEENTH LOK SABHA
 Statement No. 22
- 3. Statement No. 33
- 4. Statement No. 34
- 5. Statement No. 36
- 6. Statement No. 28
- 7. Statement No. 33
- 8. Statement No. 26
- 9. Statement No. 26

Second Session, 2004

- Fifth Session, 2005
- Seventh Session, 2006

Eighth Session, 2006

- Ninth Session, 2006
- Eleventh Session, 2007
- Fifteenth Session, 2009

FIFTEENTH LOK SABHA

Statement No. 38
 Statement No. 31
 Statement No. 32
 Statement No. 32
 Statement No. 30
 Statement No. 30
 Statement No. 33
 Statement No. 30
 Statement No. 29
 Statement No. 27
 Statement No. 25

- 21. Statement No.26
- 22. Statement No. 21
- 23. Statement No. 22

Second Session, 2009 Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010 Seventh Session, 2011 Eighth Session, 2011 Ninth Session, 2011 Tenth Session, 2012 Eleventh Session, 2012 Twelfth Session, 2012 Thirteenth Session, 2013 Fourteenth Session, 2013

Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

24. Statement No. 2125. Statement No. 21

- 26. Statement No. 20
- 27. Statement No. 17
- 28. Statement No. 17
- 29. Statement No. 15
- 30. Statement No. 15
- 31. Statement No. 14
- 32. Statement No. 12
- 33. Statement No.12
- 34. Statement No. 10
- 35. Statement No. 9
- 36. Statement No. 8
- 37. Statement No. 7
- 38. Statement No. 5
- 39. Statement No. 4

Second Session, 2014 Third Session, 2014

- Fourth Session, 2015
- Fifth Session, 2015
- Sixth Session, 2015
- Seventh Session, 2016
- Eighth Session, 2016
- Ninth Session, 2016
- Tenth Session, 2016
- Eleventh Session, 2017
- Twelfth Session, 2017
- Thirteenth Session, 2017-18
- Fourteenth Session, 2018
- Fifteenth Session, 2018
- Sixteenth Session, 2018-19
- Seventeenth Session, 2019

SEVENTEENTH LOK SABHA

40. Statement No. 3	First Session, 2019
41. Statement No. 2	Second Session, 2019
42. Statement No. 1	Third Session, 2020

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Raosaheb Dadarao Danve) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2020 published in Notification No. EP-7(1)2020 in Gazette of India dated 5th August, 2020.
- (ii) The Food Corporation of India (Staff) (Third Amendment) Regulations, 2020 published in Notification No. EP-36(1)2020 in Gazette of India dated 5th August, 2020.
- (iii) The Food Corporation of India (Staff) (Second Amendment) Regulations, 2020 published in Notification No. EP-36(1)2017 in Gazette of India dated 5th August, 2020.
- (iv) The Food Corporation of India (Staff) (First Amendment) Regulations, 2020 published in Notification No. 1(5)/2016 in Gazette of India dated 23rd June, 2020.
- (v) The Food Corporation of India (Staff) (Third Amendment) Regulations, 2019 published in Notification No. EP-1(3)/2016 in Gazette of India dated 8th January, 2020.

- (vi) The Food Corporation of India (Staff) (Second Amendment) Regulations, 2019 published in Notification No. EP-7(1)/2017 in Gazette of India dated 4th September, 2019.
- (vii) The Food Corporation of India (Staff) (First Amendment) Regulations, 2019 published in Notification No. EP-7(1)/2017 in Gazette of India dated 7th May, 2019.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 14 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Regulations, 2020 published in Notification No. F. No. BS/11/08/2020 in Gazette of India dated 25th June, 2020.
- (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Regulations, 2020 published in Notification No. F. No. BS/11/06/2020 in Gazette of India dated 25th June, 2020.
- (iii) The Bureau of Indian Standards (Advisory Committees Second Amendment) Regulations, 2020 published in Notification No. F.
 No. BS/11/04/2020 in Gazette of India dated 12th June, 2020.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Essential Commodities Order, 2020 published in Notification
 No. S.O.1087(E) in Gazette of India dated 13th March, 2020.

- (ii) The Ingredients and prices of the ingredients as raw materials of Essential Commodities Order, 2020 published in Notification No. S.O.1169(E) in Gazette of India dated 19th March, 2020.
- (iii) The Fixation of prices of masks (2 ply & 3 ply), Melt Blown non-Woven Fabric and Hand Sanitizers (Amendment) Order, 2020 published in Notification No. S.O.1207(E) in Gazette of India dated 24th March, 2020.
- (iv) The Fixation of prices of masks (2ply & 3 ply), Melt Blown non-Woven Fabric and Hand Sanitizers (Amendment) Order, 2020 published in Notification No. S.O.1197(E) in Gazette of India dated 21st March, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification Nos. S.O.2164(E) to S.O.2172(E)(Hindi and English versions) published in Gazette of India dated 1st July, 2020, for

adding the name of "Wadhawa Singh Babbar, Lakhbir Singh, Ranjeet Singh, Paramjit Singh, Bhupinder Singh Bhinda, Gurmeet Singh Bagga, Gurpatwant Singh Pannun, Hardeep Singh Nijjar and Paramjit Singh" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (5) of Section 35 of the said Act.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2018-2019.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-

 (i) The Dates Grading and Marking Rules, 2020 published in Notification No. G.S.R.23(E) in Gazette of India dated 10th January, 2020. (ii) The Black scented Rice Grading and Marking Rules, 2020 published in Notification No. G.S.R.143(E) in Gazette of India dated 28th February, 2020.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O.1253(E) published in Gazette of India dated 11th April, 2020, regarding Fertiliser (Inorganic, Organic or Mixed)(Control) Order 1985 has been declared as special order.
- (ii) S.O.1999(E) published in Gazette of India dated 22nd June, 2020, making certain amendments in Notification No. S.O.3226(E) dated 3rd October, 2017.
- (iii) S.O.2000(E) published in Gazette of India dated 22nd June, 2020 notifying the specifications in respect of provisional fertiliser phosphogypsum (Granular) to be manufactured in India for a period of three years from the date of publication of this notification.
- (iv) S.O.2001(E) published in Gazette of India dated 22nd June,
 2020, making certain amendments in Notification No.
 S.O.2900(E) dated 24th October, 2015.
- (v) The Fertiliser (Inorganic, Organic or Mixed)(Control)
 Amendment Order, 2020 published in Notification No.
 S.O.2002(E) in Gazette of India dated 22nd June, 2020.
- (vi) S.O.2003(E) published in Gazette of India dated 22nd June,
 2020, notifying the specifications of customised fertilisers,

mentioned therein, as customised fertiliser for a period of three years from the date of publication of the notification.

- (vii) The Fertiliser (Inorganic, Organic or Mixed)(Control) Second Amendment Order, 2020 published in Notification No.
 S.O.2324(E) in Gazette of India dated 14th July, 2020 .
- (viii) S.O.2325(E) published in Gazette of India dated 13th July, 2020 notifying the specifications of customised fertilisers, mentioned therein, as customised fertiliser for a period of three years from the date of publication of the notification..
- (ix) S.O.2500(E) published in Gazette of India dated 29th July, 2020 containing corrigendum to the Notification No. S.O.2324(E) dated 14th July, 2020.

(5) A copy of the Insecticides (Second Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.355(E) in Gazette of India dated 5th June, 2020 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the 50th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2017-2018.
- (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the years 2016-2017 and 2017-2018, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the years 2016-

2017 and 2017-2018.

(2) Two statements (Hindi and English versions) showing reasons for(2) delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) on the Annual Report of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2018-2019.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2018-2019, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2017-2018, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2017-2018.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

3. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 1381-1610 were laid on the Table of the House.

4. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Third Report (17th Lok Sabha) regarding 'Review of pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)'.
- (2) Fourth Report (17th Lok Sabha) regarding 'Review of pending Assurances pertaining to the Ministry of Culture'.
- (3) Fifth Report (17th Lok Sabha) regarding 'Requests for dropping of Assurances (Acceded to)'.
- (4) Sixth Report (17th Lok Sabha) regarding 'Requests for dropping of Assurances (Not Acceded to)'.
- (5) Seventh Report (17th Lok Sabha) regarding 'Review of pending Assurances pertaining to the Ministry of Road Transport and Highways'.

- (6) Eighth Report (17th Lok Sabha) regarding 'Requests for dropping of Assurances (Acceded to)'.
- (7) Ninth Report (17th Lok Sabha) regarding 'Requests for dropping of Assurances (Not Acceded to)'.

5. Statements by Ministers

- (1) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 1st Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2019-20) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Sanjeev Kumar Balyan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and

Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

6. Motion for Election of Two Members to the General Council of Rehabilitation Council of India

Shri Thaawarchand Gehlot moved the following motion :-

"That in pursuance of clause (h) of Sub-section (3) of Section 3 read with Section 4 of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner, as the Speaker may direct two members from amongst themselves to serve as members of the General Council of Rehabilitation Council of India for a term of two years from the date of their appointment or until their successor shall have been duly appointed whichever is longer, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

4.05 P.M.

7. Government Bill – Introduced

The Foreign Contribution (Regulation) Amendment Bill, 2020

Shri Manish Tewari, Prof. Sougata Ray and Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Af fairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was Introduced.

4.23 P.M.

8. Motion

Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on 19th September, 2020."

The motion was adopted.

4.24 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Saptagiri Sankar Ulaka regarding need for additional JEE, NEET entrance centres in Odisha.
- (2) Shri D.K. Suresh regarding Minimum Support Price (MSP) for Cocoon.
- (3) Shri D.M. Kathir Anand regarding construction of subway from Kongalamman temple to RTO road in Vellore parliamentary constituency.
- (4) Shri Pocha Brahmananda Reddy regarding sanction of funds to develop a Tourism Circuit Hub in Kurnool.
- (5) Shri K. Raghu Rama Krishna Raju regarding revision of Crop Insurance Premium.
- (6) Shri Omprakash Bhupalsing alias Pavan Rajenimbalkar regarding need to grant Central Assistance to complete Krishna-Marathwada Irrigation Project 2004.

4.24 P.M.

10. Discussion under Rule 193

Time Taken: 5 Hrs. 08 Mts.

The Speaker made observation[®] on COVID-19 situation in the country and urged the members to give constructive suggestions in the matter so that the problems may be tackled in a better way.

The Speaker further informed the House that Shri Adhir Ranjan Chowdhury, who was to initiate the discussion under Rule 193 on COVID-19 pandemic in the country, had requested that Dr. Shashi Tharoor be permitted to initiate the discussion on his behalf. The request was acceded to.

Accordingly, Dr. Shashi Tharoor raised the discussion.

The following members took part in the debate:-

- 1. Dr. (Prof.) Kirit Premjibhai Solanki
- 2. Shri Thiru Dayanidhi Maran
- 3. Shri Kalyan Banerjee
- 4. Dr. Venkata Satyavathi Beesetti
- 5* Shri Shrirang Appa Barne
- 6* Shri Rahul Ramesh Shewale
- 7* Dr. Umesh G. Jadhav
- 8. Dr. Arvind Sawant
- 9* Shri Sudhakar Tukaram Shraangare
- 10* Smt. Raksha Nikhil Khadse

[®]Original in Hindi. For details, see the debates for the day. *Written speeches were laid on the Table.

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- 11* Smt. Riti Pathak
- 12. Shri Rajiv Ranjan (Lalan)Singh
- 13. Shri Bhartruhari Mahtab
- 14* Shri Devji M. Patel
- 15* Shri Shriniwas Dadasaheb Patil
- 16* Shri Dushyant Singh
- 17. Shri Girish Chandra
- 18. Shri Nama Nageswara Rao
- 19* Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 20. Dr. S.T. Hasan
- 21* Shri B.B. Patil
- 22. Dr. Amol Ramsing Kolhe
- 23* Shri Omprakash Bhupalsing alias Pavan Rajenimbalkar
- 24* Dr. Kalanidhi Veeraswamy
- 25. Shri Ramesh Bidhuri
- 26* Smt. Supriya Sule
- 27* Shri Saptagiri Sankar Ulaka
- 28. Shri Karti P. Chidambaram
- 29* Shri Ajay Bhatt
- 30. Adv. A.M. Ariff
- 31* Smt. Aparupa Poddar
- 32* Shri Annasaheb Shankar Jolle
- 33* Dr. Shrikant Eknath Shinde
- 34* Dr. Rajdeep Roy

^{*}Written speeches were laid on the Table.

- 35. Shri Hasnain Masoodi
- 36* Shri Unmesh Bhaiyyasaheb Patil
- 37* Shri Naba (Hira) Kumar Sarania
- 38. Shri Jayadev Galla
- 39* Shri Jagdambika Pal
- 40* Shri P.P. Chaudhary
- 41* Shri Ritesh Pandey
- 42. Shri E.T. Mohammed Basheer
- 43. Smt. Anupriya Patel
- 44. Shri Syed Imtiaz Jaleel
- 45* Shri L.S. Tejasvi Surya
- 46* Shri P.C. Mohan
- 47. Smt. Locket Chatterjee
- 48. Shri Pradyut Bardoloi
- 49. Shri Hanuman Beniwal
- 50. Smt. Navneet Ravi Rana
- 51* Shri Tirath Singh Rawat
- 52* Shri Malook Nagar
- 53. Shri Mohan S. Delkar
- 54. Shri P. Raveendranath Kumar
- 55. Maulana Badruddin Ajmal
- 56* Smt. Rama Devi
- 57. Shri Thomas Chazhikadan
- 58. Shri Suresh Kumar Pujari
- 59. Shri Deepak Baij

^{*}Written speeches were laid on the Table.

- 60* Kunwar Pushpendra Singh Chandel
- 61. Shri Sri Krishna Devarayalu Lavu
- 62. Dr. Gaddam Ranjith Reddy
- 63. Shri Achyutananda Samanta
- 64. Shromani Ram Verma
- 65. Shri Subhas Sarkar
- 66. Shri D.K. Suresh
- 67* Shri Gopalji Thakur
- 68. Shri Nishikant Dubey
- 69* Shri Kinjarapu Ram Mohan Naidu
- 70. Shri Shrikant Eknath Shinde
- 71. Kunwar Danish Ali
- 72. Shri Adhir Ranjan Chowdhury
- 73* Shri Pradeep Kumar Singh
- 74* Shri Sujay Vikhe Patil

[&]Dr. Harsh Vardhan replied to the discussion.

The discussion was concluded.

*Written speeches were laid on the Table.

[&]Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences

9.32 P.M.

11. Government Bill – Passed

The National Forensic Sciences University Bill, 2020

Time Taken: 06 Mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

Shri Nama Nageswara Rao laid his speech on the Table.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 to 9 were adopted.

Clauses 10 to 13 were adopted.

Clauses 14 to 17 were adopted.

Clauses 18 to 38 were adopted.

Clauses 39 to 44 were adopted.

Clauses 45 to 56 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

9.38 P.M.

12. Government Bill – Passed

The Rashtriya Raksha University Bill, 2020

Time Taken: 11 Mts

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Sunil Dattatray Tatkare
- 2. Shri Abdul Khaleque
- 3. Shri Pocha Brahmananda Reddy
- 4. Col. Rajyavardhan Singh Rathore

Shri G. Kishan Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clauses 5 to 9 were adopted.

Clauses 10 to 12 were adopted.

Clauses 13 to 29 were adopted.

Clause 30 was adopted.

Clauses 31 to 53 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

9.49 P.M.

[#]13. Statutory Resolution – Negatived

Time Taken: 8 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Salaries and Allowances of Ministers (Amendment) Ordinance, 2020 (Ordinance No. 4 of 2020) promulgated by the President on 9 April, 2020."

Shri Adhir Ranjan Chowdhury also spoke.

The Resolution was put to vote and negatived.

[#]14. Government Bill – Passed

The Salaries and Allowances of Ministers (Amendment) Bill, 2020 as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

[#]Discussed together.

9.56 P.M.

15. Government Bill – Passed

The Bilateral Netting of Qualified Financial Contracts Bill, 2020

Time Taken: 12 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Chandeshwar Prasad
- 3. Shri Ritesh Pandey
- 4. Shri Arvind Sawant
- 5. Shri Anubhav Mohanty
- 6. Shri Kinjarapu Ram Mohan Naidu
- 7. Shri Prasun Banerjee
- 8. Shri Pocha Brahmananda Reddy
- 9. Shri Jasbir Singh Gill

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill was passed.

[#]12.35 A.M.

(Lok Sabha adjourned till 3.00 P.M. today, the Monday, 21st September, 2020.)

SNEHLATA SHRIVASTAVA Secretary General

[#]From 10.08 P.M. to 12.35 A.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, September 21, 2020/Bhadrapada 30, 1942 (Saka)

No. 88

3.01 P.M.

1. Obituary References

The Speaker made references to the passing away of Shri Nandi Yellaiah, member of the Sixth, Seventh, Ninth, Tenth, Eleventh and Sixteenth Lok Sabhas; Shri Vijay Annaji Mude, member of the Eleventh Lok Sabha; Shri Ramdeo Rai, member of the Eighth Lok Sabha; and Smt. Roza Vidyadhar Deshpande, member of the Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

3.06 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21A of the Commercial Courts Act, 2015:-

- The Commercial Courts (Statistical Data) Amendment Rules, 2020 published in Notification No. G.S.R.270(E) in Gazette of India dated 29th April, 2020.
- (2) The Commercial Courts (Pre-Institution Mediation and Settlement) Amendment Rules, 2020 published in Notification No. G.S.R.271(E) in Gazette of India dated 29th April, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy of the Coal Mines (Special Provisions) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.332(E) in Gazette of India dated 29th May, 2020 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

 The Mineral Concession (Amendment) Rules, 2020 published in Notification No. G.S.R.331(E) in Gazette of India dated 29th May, 2020.

- (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2020 published in Notification No. G.S.R.191(E) in Gazette of India dated 20th March, 2020.
- (iii) G.S.R.445(E) published in Gazette of India dated 14th July, 2020 inserting a proviso in the second schedule of the Mines and Minerals (Development & Regulation) Act, 1957 regarding rate of royalty on coal produced from the coal blocks or mines auctioned for the purpose of sale of coal (commercial mining).
- (iv) G.S.R.1694(E) published in Gazette of India dated 29th May,
 2020 making certain amendments in Notification No.
 S.O.2265(E) dated 4th June, 2018.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Ex-servicemen (Re-employment in Central Civil Services and Posts) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.116(E) in Gazette of India dated 14th February, 2020 under article 309 of the Constitution of India.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.253(E) in Gazette of India dated 16th April, 2020 under Clause (5) of article 320 of the Constitution of India.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the

year 2017-2018, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- S.O.3547(E) published in Gazette of India dated 30th September,
 2020, making amendment in Export Policy of Onions.
- S.O.3982(E) published in Gazette of India dated 4th November,
 2020, making amendment in Policy condition of Sl. No. 55 and
 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
- (iii) S.O.134(E) published in Gazette of India dated 9th January,
 2020, making amendment in Policy condition of Sl. No. 55 and
 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
- (iv) S.O.487(E) published in Gazette of India dated 31st January, 2020, making amendment in Export Policy of Personal Protection equipment/masks.
- (v) S.O.571(E) published in Gazette of India dated 6th February,
 2020, making amendment in Export Policy of Onions.
- (vi) S.O.854(E) published in Gazette of India dated 25th February,
 2020, making amendment in Export Policy of Personal Protection equipment/masks.

- (vii) S.O.938(E) published in Gazette of India dated 2nd March, 2020, making amendment in Export Policy of Onions.
- (viii) S.O.955(E) published in Gazette of India dated 3rd March, 2020, making amendment in Export Policy of APIs and formulations made from these APIs.
- (ix) S.O.1171(E) published in Gazette of India dated 19th March,
 2020, making amendment in Export Policy of Masks, Ventilators and textile raw material for masks and coveralls.
- (x) S.O.1206(E) published in Gazette of India dated 24th March, 2020, making amendment in Export Policy of Ventilators including any artificial respiratory apparatus or oxygen therapy apparatus or any other breathing appliance/device and Sanitizers.
- (xi) S.O.1208(E) published in Gazette of India dated 25th March,
 2020, making amendment in Export Policy of Hydroxychloroquine and its formulations.
- (xii) S.O.1227(E) published in Gazette of India dated 30th March,
 2020, making amendment in Export Policy of animal By-product.
- (xiii) S.O.1228(E) published in Gazette of India dated 30th March, 2020, regarding export of Redsandeswood by Government of Andhra Pradesh and Directorate of Revenue Intelligence-Extention of time regarding.
- (xiv) S.O.1246(E) published in Gazette of India dated 4th April, 2020, making amendment in Export Policy of Diagnostic Kits.

- (xv) S.O.1247(E) published in Gazette of India dated 4th April, 2020, making amendment in Export Policy of Hydroxychloroquine.
- (xvi) S.O.1248(E) published in Gazette of India dated 4th April, 2020, making amendment in Export Policy of APIs and formulations made from these APIs.
- (xvii) S.O.1264(E) published in Gazette of India dated 17th April, 2020, making amendment in Export Policy of formulations made from Paracetamol (including FDCs).
- (xviii) S.O.1428(E) published in Gazette of India dated 6th May, 2020, making amendment in Export Policy of sanitizers.
- (xix) S.O.1509(E) published in Gazette of India dated 16th May, 2020, making amendment in Export Policy of Masks.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2018-2019.

(2) A copy of Notification No. S.O.1023(E) (Hindi and English versions) published in Gazette of India dated 9th March, 2020, establishing a Development Council for Pulp, Paper and Allied Industries issued under Section 6 of the Industries (Development and Regulation) Act, 1951.

3. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 1611-1840 were laid on the Table of the House.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 20th September, 2020, Rajya agreed without any amendment to the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020, as passed by Lok Sabha.
- (2) That at its sitting held on the 20th September, 2020, Rajya agreed without any amendment to the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020, as passed by Lok Sabha.

5. Reports of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the following Reports (Hindi and English versions) of Committee on Estimates (2020-21):-

(1) 1st Report of the Committee on the Action Taken by the Government on the Observations/Recommendations contained in the 23rd Report (16th Lok Sabha) on the subject 'Medical Education and Health Care in the Country' pertaining to the Ministry of Health and Family Welfare (Department of Health & Family Welfare).

(2) 2nd Report of the Committee on the Action Taken by the Government on the Observations/Recommendations contained in the 28th Report (16th Lok Sabha) on the subject Central Armed Police Forces and Internal Security Challenges- Evaluation and Response Mechanism pertaining to the Ministry of Home Affairs.

6. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Ninth Report on representation of Shri Shyamal Kumar Das regarding inordinate delay in his appointment in Airports Authority of India, Kolkata on compassionate grounds and other important issues related therewith.
- (2) Tenth Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-Second Report on the representation of Shri T.K. Kaul, Father of Ms. Parul Kaul, regarding inordinate delay on extradition of Shri Rajnesh Kaul, husband of Ms. Parul Kaul for subjecting her to cruelty, criminal breach of trust, acts done in furtherance of common intention.
- (3) Eleventh Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-Fourth Report on the representation of Shri

Arvind Sawant, M.P., Lok Sabha requesting to review his case of premature resignation from MTNL and other related issues.

(4) Twelfth Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-Sixth Report on the representation of Shri Satish Kumar Singh requesting for his reinstatement in the Central School for Tibetans (CST) functioning under the Central Tibetan Schools Administration (CTSA).

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Defence on Demands for Grants (2018-19) on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21) pertaining to the Ministry of Defence.
- (2) The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid a statement (Hindi and English versions) regarding the status of

implementation of the recommendations contained in the 80th Report of the Standing Committee on Personnel, Public Grievances, Law & Justice on 'Synergy between Tribal Justice System and Regular Justice System in the Country' pertaining to the Department of Justice, Ministry of Law and Justice.

- (3) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 100th Report of the Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2020-21) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (4) The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations/ observations contained in the 152nd Report of the Standing Committee on Commerce on Demands for Grants (2020-21),

(Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

- (ii) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Urban Development on Demands for Grants (2019-20), pertaining to the Ministry of Housing and Urban Affairs.
- (5) The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations/ observations contained in the 1st Report of the Standing Committee on Information Technology on Demands for Grants (2019-20), pertaining to the Department of Telecommunications, Ministry of Communications.
 - (ii) the status of implementation of the recommendations/ observations contained in the 3rd Report of the Standing Committee on Information Technology on Demands for Grants (2019-20), pertaining to the Department of Posts, Ministry of Communications.
- (6) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 153rd Report of the Standing Committee on Commerce on Demands for Grants (2020-21), (Demand No. 11), pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(7)[%] The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) made a statement regarding fixing the Minimum Support Price (MSP) for 22 agricultural crops.

*4.07 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ashok Mahadeorao Nete regarding need to set up adequate number of Van Dhan Kendras in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (2) Shri Prathap Simha regarding problems being faced by coffee growers.
- (3) Shri Nisith Pramanik regarding reform in Madrasa education.
- (4) Shri Sanjay Bhatia regarding need to set up a Technical Textile Park in Panipat, Haryana.
- (5) Shri Basanta Kumar Panda regarding need to set up 'Electric Loco Periodical Overhaul Workshop' and 'Railway Concrete Sleeper Manufacturing Unit' in Kalahandi parliamentary constituency, Odisha.
- (6) Shri Jagdambika Pal regarding need to link Kapilvastu in Siddharthnagar district, Uttar Pradesh with other Buddhist sites.

[%]At 5.49 P.M.

^{*}From 3.12 P.M. to 4.07 P.M., Members raised matters of urgent public importance.

- (7) Shri Vishnu Dayal Ram regarding need to revive the Japla Cement Factory in Palamu parliamentary constituency, Jharkhand.
- (8) Dr. (Prof.) Kirit P. Solanki regarding reservation of SCs and STs in Private Sector.
- (9) Shri Kankmal Katara regarding alleged conversion of tribals in Banswara parliamentary constituency, Rajasthan.
- (10) Shri Sunil Kumar Soni regarding need to send a central medical team for Covid patients in Chhattisgarh.
- (11) Smt. Jaskaur Meena regarding need to construct an underpass on Bandikui - Baswa railway line in Dausa parliamentary constituency, Rajasthan.
- (12) Shri Arun Sao regarding need to set up an Archaeological Museum in Bilaspur district headquarters, Chhattisgarh and also develop sites of archaeological importance in the district as tourist places.
- (13) Shri L.S. Tejasvi Surya regarding EPFO pension.
- (14) Dr. Sujay Radhakrishna Vikhepatil regarding need to lift ban on export of onion.
- (15) Dr. Dhal Singh Bisen regarding need to provide houses to people rendered homeless due to excessive rain and flood in Balaghat parliamentary constituency, Madhya Pradesh.
- (16) Shri Nihal Chand Chauhan regarding need to include Rajasthani language in the Eight Schedule to the Constitution.
- (17) Prof. S.P. Singh Baghel regarding need to allow postmortem during night.

- (18) Shri Anumala Revanth Reddy regarding grant of additional compensation to victims of Covid-19 in Defence service.
- (19) Shri Anto Antony regarding amendment of the Rubber Act.
- (20) Smt. Geeta Kora regarding need to provide employment to local people in iron ore mines in Singhbhum parliamentary constituency, Jharkhand.
- (21) Shri S. DNV Senthilkumar regarding construction of Eight-way lane between Salem & Chennai.
- (22) Shri Bellana Chandra Sekhar regarding extending benefits to both NFSA and Non-NFSA beneficiaries across the country.
- (23) Smt. Aparupa Poddar regarding need to give special financial assistance to West Bengal.
- (24) Shri Arvind Ganpat Sawant regarding need to provide pucca houses to people living on Government land in Mumbai.
- (25) Shri Bhartruhari Mahtab regarding enhancement of royalty on coal.
- (26) Smt. Sangeeta Azad regarding employment opportunities for SC & OBC.
- (27) Shri B. B. Patil regarding corporatization of Ordnance factories.
- (28) Shri Sunil Dattatray Tatkare regarding the catastrophic effects of cyclone Nisarga in Maharashtra.
- (29) Shri K. Navaskani regarding employment opportunities for returnees in Ramanthapuram.

4.08 P.M.

9. Government Bill – Passed

The Foreign Contribution (Regulation) Amendment Bill, 2020

Time Taken: 1 Hr. 41 Mts.

The motion for consideration of the Bill was moved by Shri Nitya Nand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Anto Antony
- 2. Dr. Satya Pal Singh
- 3. Dr. Veeraswamy Kalanidhi
- 4. Prof. Sougata Ray
- 5. Shri Chandra Sekhar Bellana
- 6. Shri Shrirang Appa Barne
- 7. Shri Kaushalendra Kumar
- 8. Shri Bhartruhari Mahtab
- 9. Shri Ritesh Pandey
- 10. Shri Bheemrao Baswanthrao patil
- 11. Smt. Supriya Sule
- 12. Shri Satpal Singh
- 13. Shri Vincent H. Pala

Shri Nitya Nand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 6 were adopted.

Clauses 7 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitya Nand Rai.

The motion was adopted and the Bill was passed.

5.55 P.M.

[#]10. Statutory Resolution – Withdrawn

Time Taken: 2 Hrs. 26 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2020 (Ordinance No. 9 of 2020) promulgated by the President on 5 June, 2020."

Shri Adhir Ranjan Chowdhury also spoke.

After combined discussion, the Resolution was withdrawn by leave of the House.

[#]11. Government Bill – Passed

The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2020, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Dr. Nishikant Dubey
- 2. Dr. Pratima Mondal
- 3. Shri Balashowry Vallabbhaneni
- 4. Shri Chandeshwar Prasad
- 5. Shri Pinaki Misra
- 6. Shri Shyam Singh Yadav

[#]Discussed together.

- 7. Shri Venkatesh Netha Borlakunta
- 8. Smt. Supriya Sule
- 9. Shri Manish Tewari
- 10. Shri Jayadev Galla
- 11. Shri Arvind Sawant
- 12. Shri K. Navas Kani
- 13. Smt. Navneet Ravi Rana
- 14. Km. Diya Kumari
- 15. Shri Thomas Chazhikadan
- 16. Shri Malook Nagar
- 17. Dr. DNV Senthilkumar S.
- 18. Smt. Rama Devi

Smt. Nirmala Sitharaman replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

8.22 P.M.

^{\$}12. Statutory Resolution – Negatived

Time Taken: 3 Hrs. 15 Mts.

Shri Kodikunnil Suresh on behalf of Shri Manish Tewari moved the following resolution:-

"That this House disapproves of the Epidemic Diseases (Amendment) Ordinance, 2020 (Ordinance No. 5 of 2020) promulgated by the President on 22 April, 2020."

Shri Kodikunnil Suresh also spoke.

The Resolution was put to vote and negatived.

^{\$}13. Government Bill – Passed

The Epidemic Diseases (Amendment) Bill, 2020, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

- 1. Dr. Subhash Ramrao Bhamre
- 2. Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 3. Shri Kalyan Banerjee
- 4. Shri Sri Krishna Devarayalu Lavu
- 5. Dr. Shrikant Eknath Shinde

^{\$}Discussed together.

- 6. Shri Kaushalendra Kumar
- 7. Shri Bhartruhari Mahtab
- 8. Shri Girish Chandra
- 9. Dr. Ranjith Gaddam Reddy
- 10. Smt. Sangeeta Kumari Singh Deo
- 11. Shri Sunil Dattatray Tatkare
- 12. Shri P.R. Natarajan
- 13. Dr. Heena Vijaykumar Gavit
- 14. Shri Saptagiri Sankar Ulaka
- 15. Shri Kinjarapu Ram Mohan Naidu
- 16. Shri K. Navas Kani
- 17. Smt. Anupriya Patel
- 18. Shri Hanuman Beniwal
- 19. Dr. Sanghamitra Maurya
- 20. Shri Girish Bhalchandra Bapat
- 21. Dr. Rajdeep Roy
- 22. Dr. Umesh G. Jadhav
- 23. Shri Annasaheb Shankar Jolle
- 24. Shri Ajay Bhatt
- 25. Shri Parbatbhai Savabhai Patel
- 26. Dr. Sujay Radhakrishna Vikhepatil
- 27. Smt. Jaskaur Meena
- 28. Shri Ramesh Bidhuri
- 29. Shri Subhash Chand Baheria
- 30. Shri Jagdambika Pal

- 31. Kunwar Pushpendra Singh Chandel
- 32. Shri Achyutananda Samanta
- 33. Sadhvi Pragya Singh Thakur
- 34. Shri Bhola Singh
- 35. Shri Adhir Ranjan Chowdhury

Dr. Harsh Vardhan replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clauses 7 and 8 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

11.37 P.M.

14. (I) Statutory Resolutions –Negatived;

(II) Government Bills–Passed

Time Taken: 44 Mts.

The following items of business were taken up together:-

- *(i) Statutory Resolution disapproving the Homoeopathy Central Council (Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020)*
- (ii) The Homoeopathy Central Council (Amendment) Bill, 2020, as passed by Rajya Sabha
- (iii) Statutory Resolution disapproving the Indian Medicine Central Council (Amendment) Ordinance, 2020 (Ordinance No. 7 of 2020)
- *(iv)* The Indian Medicine Central Council (Amendment) Bill, 2020, as passed by Rajya Sabha

Adv. Dean Kuriakose moved following resolution:-

"That this House disapproves of the Homoeopathy Central Council (Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020) promulgated by the President on 24 April, 2020".

The motion for consideration of the Homoeopathy Central Council (Amendment) Bill, 2020 was moved by Dr. Harsh Vardhan.

Adv. Dean Kuriakose moved following resolution:-

"That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2020 (Ordinance No. 7 of 2020) promulgated by the President on 24 April, 2020".

The motion for consideration of the Indian Medicine Central Council (Amendment) Bill, 2020 was moved by Dr. Harsh Vardhan.

The following members took part in the combined debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Arvind Sawant
- 3. Shri B.B. Patil
- 4. Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 5. Shri Kuruva Gorantla Madhav
- 6. Ms. Ramya Haridas
- 7. Shri Sunil Dattatray Tatkare
- 8. Shri Ramshiromani Verma
- 9. Shri Haji Fazlur Rehman
- 10. Shri Anubhav Mohanty
- 11. Dr. Bharati Pravin Pawar
- 12. Shri Alok Kumar Suman

Dr. Harsh Vardhan replied to the combined debate.

- (i) The Statutory Resolution disapproving the Homoeopathy Central Council (Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020) moved by Adv. Dean Kuriakose was put to vote and negatived.
- (ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

- (iii) The Statutory Resolution disapproving the Indian Medicine Central Council (Amendment) Ordinance, 2020 (Ordinance No. 7 of 2020) moved by Adv. Dean Kuriakose was put to vote and negatived.
- (iv) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

12.21 A.M.

(Lok Sabha adjourned till 3.00 P.M., today, Tuesday, the 22nd September, 2020)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, September 22, 2020/Bhadrapada 31, 1942 (Saka)

No. 89

*3.01 P.M.

(Due to interruptions, Lok Sabha adjourned at 3.14 P.M. and re-assembled at 4.14 P.M.)

4.14 P.M.

1. Submission by Members

Sarvashri Adhir Ranjan Chowdhury, T.R. Baalu, Kalyan Banerejee, Ritesh Pandey and Nama Nageswara Rao made submission regarding Farm Bills and fixing of MSP for 22 agricultural crops.

[%]Shri Narendra Singh Tomar responded.

*From 3.01 P.M. to 3.14 P.M., Members made submissions. For details, see the debates for the day.

% Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj

4.30 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2018-2019.
 - (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2018-2019.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the National Jute Board, Kolkata, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the years 2014-2015 to 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the years 2014-2015 to 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the years 2014-2015 to 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. P&A.I/REGULATION/AMDT

/SCTIMST/2017 in Gazette of India dated 23rd June, 2020 under section 32 of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the years 2015-2016 to 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the years 2015-2016 to 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2018-2019.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Vigyan Prasar, Noida, for the year 2018-2019.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2018-2019.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2018-2019.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy of the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps) Amendment Regulations, 2020 published in Notification No. BEE/S&L/TFL/63/2020-21 in Gazette of India dated 18th June, 2020 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

 Notification No. L-1/18/2010-CERC published in Gazette of India dated 1st July, 2020, regarding Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019 shall come into force with effect from 1st June, 2020 or such date as may be specified by the Commission.

- (ii) Notification No. L-1/250/2019-CERC published in Gazette of India dated 31st August, 2020, regarding Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 shall come into force with effect from 1st November, 2020.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 published in Notification No. RA-14026(11)/4/2020-CERC in Gazette of India dated 19th August, 2020.
- (iv) Notification No. L-7/105(121)/2007-CERC published in Gazette of India dated 1st July, 2020, regarding Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019 shall come into force with effect from 1st June, 2020 or such date as may be specified by the Commission.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2016-2017 & 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for

the years 2016-2017 & 2017-2018.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978:-

- S.O.2818(E) published in Gazette of India dated 19th August,
 2020, regarding alignment of Pune Metro Rail Project Coridor-1
 under the Metro Railways (Constructions of Work) Act, 1978.
- S.O.2819(E) published in Gazette of India dated 19th August, 2020, extending the provisions of the Metro Railways (Construction of Works) Act, 1978 and the Metro Railways Operation and Maintenance) Act, 2002 to the Surat Urban Development Authority area in the State of Gujarat.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2018-2019.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.

(4) A copy of the Central Government General Pool Residential Accommodation (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.489(E) in Gazette of India dated 5th August, 2020 under article 309 of the Constitution of India.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy of Notification No. IMU/HQ/ADM/Notification/2020/01 (Hindi and English versions) published in Gazette of India dated 5th March, 2020, regarding statute and ordinances governing administrative and academic matters under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 Merchant Shipping Act, 1958:-

(i) G.S.R.543(E) in Gazette of India dated 2nd September, 2020 declaring registrars for fishing vessels in maritime states made in the exercise of the powers conferred by sub-section (1) of Section 435D read with Section 435E of the Merchant Shipping Act, 1958.

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- (ii) S.O.2986(E) in Gazette of India dated 2nd September, 2020 regarding general order giving powers to maritme states to exercise powers under Section 9(1) of the Merchant Shipping Act, 1958 made in exercise of powers conferred by sub-section (2) of Section 7 of the Merchant Shipping Act, 1958.
- (iii) The Merchant Shipping (Conditions for Carriage of Livestock) Rules,
 2020 published in Notification No. G.S.R. 453(E) in Gazette of India dated 17th July, 20120.
- (iv) S.O.2378(E) in Gazette of India dated 17th July, 2020 regarding ambiguity removal of sailing vessels made in exercise of powers conferred by Section 434 of the Merchant Shipping Act, 1958.

(3) A copy of the Notification No. G/Amend/12879 (Hindi and English versions) published in Maharashtra Administration Gazette dated 13th February, 2020, regarding amendment to the "Bombay High Court) Original Side) Rules, 1980" made in the exercise of the power conferred by subsection (2A) of Section 16 read with sub-section (1) of Section 13 of the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 under sub-section (4) of Section 16 of the said Act.

(4) A copy of the Inland Waterways Authority of India (Amendment)
Rules, 2020 (Hindi and English versions) published in Notification No.
G.S.R.440(E) in Gazette of India dated 13th July, 2020 under sub-section
(3) of Section 74 of the Inland Vessels Act, 1917.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956

- S.O.1409(E) published in Gazette of India dated the 2nd May, 2020, regarding Fee Notification for the project of four lane of Gorakhpur Bypass from design Km. 0.000 to Km. 17.660 of NH-24 (old NH-29E) under NHDP-IV in the State of Uttar Pradesh on EPC mode.
- S.O.1416(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Tolling, Operation, Maintenance and Transfer (ToT mode) of Hazaribagh to Ranchi Section from Km. 41.500 to Km. 115.290 (length 73.790 Km.) of NH-33 in the State of Jharkhand.
- (iii) S.O.1417(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Tolling, Operation, Maintenance and Transfer (ToT mode) of Kotwa to Muzaffarpur Section from Km. 440.000 to Km. 520.000 (length 80.000 Km.) of NH-28 in the State of Bihar.

- (iv) S.O.1418(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Jhansi to Lalitpur Section from Km. 49.700 to Km. 99.005 (length 49.305 Km.) of NH-26 in the State of Uttar Pradesh on Tolling, Operation, Maintenance and Transfer (TOT) mode.
- (v) S.O.1419(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Jhansi to Lalitpur Section from Km. 0.000 to Km. 49.700 (length 49.700 Km.) of NH-26 in the State of Uttar Pradesh on Tolling, Operation, Maintenance and Transfer (TOT) mode.
- (vi) S.O.1420(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Tolling, Operation, Maintenance and Transfer (ToT mode) of Madurai to Kanyakumari Section from Km. 180.000 to Km. 243.470 (length 63.470 Km.) of NH-7 in the State of Tamilnadu.
- (vii) S.O.1421(E) published in Gazette of India dated the 4th May, 2020, regarding Fee Notification for the Project of Meerut-Bulandshahr Section of NH-235 from Km. 8.800 (Design Km. 8.800) to Km. 66.482 (Design Ch. Km. 73.512) excluding 3.522 Km. of Hapur Bypass of NH-24 (new NH-9) in the State of Uttar Pradesh on Hybrid Annuity Mode.
- (viii) S.O.1435(E) published in Gazette of India dated the 9th May, 2020, regarding Amendment fee notification of Six laning of Kishangarh-Udaipur-Ahmedabad section from Km. 90.000 to Km. 214.870 of NH-79 in the State of Rajasthan on DBFOT (Toll) basis under NHDP Phase-V (Package-II).

- (ix) S.O.1436(E) published in Gazette of India dated the 11th May, 2020, regarding Fee Notification for the Project of Madurai to Kanyakumari Section from Km. 52.300 to Km. 116.500 (Length 64.200 Km.) of NH-7 in the State of Tamil Nadu on Tolling, Operation, Maintenance and Transfer.
- S.O.1514(E) published in Gazette of India dated the 18th May, 2020, regarding Fee Notification for the Project of 4-lane of Phagwara-Rupnagar Section of NH-344A from Km. 0.000 to Km. 80.820 (Design Chainage) in State of Punjab on Hybrid Annuity Mode.
- (xi) S.O.1696(E) published in Gazette of India dated the 29th May, 2020, regarding Fee Notification for the Project of four lane of Kharwandi Kasar to Junction section from Km. 284.000 to Km. 335.713 on NH-211 under NHDP-IV in the State of Maharashtra on EPC mode.
- (xii) S.O.1697(E) published in Gazette of India dated the 1st June, 2020, regarding Fee Notification for the project of Kolaghat to Haldia (Km. 0.000 to Km. 53.472) of NH-41 from Km. 52.080 to Km. 53.472 at end of NH-41 on OMT basis in the State of West Bengal.
- (xiii) S.O.1757(E) published in Gazette of India dated the 5th June, 2020, regarding Fee Notification for the project of Madurai to Kanyakumari Section from km 0.000 to km 231.600 of National Highway No. 7 in the State of Tamilnadu.
- (xiv) S.O.2046(E) published in Gazette of India dated the 25th June, 2020, regarding Fee Notification for the project of Two lane of Bhiwani-Mundal-Jind Section from design Km. 6.875 to Km. 68.857 (existing Km. 6.875 to Km. 68.660) and Jind-Karnal section from design Km.

68.875 to Km. 154.219 (existing Km. 68.660 to Km. 153.700) of NH-709A in the State of Haryana.

- (xv) S.O.2063(E) published in Gazette of India dated the 25th June, 2020, regarding Fee Notification for the project of Madurai to Kanyakumari Section from Km. 116.500 to Km. 180.00 (length 63.500 Km.) of NH-7 in the State of Tamil Nadu.
- (xvi) S.O.2272(E) published in Gazette of India dated the 8th July, 2020, regarding Fee Notification for the Project of AP/Telangana Border to Rudrampur Section from Km. 71.200 to Km. 121.000 on NH-221 (New NH-30) under NHDP-IV in the State of Telangana on (EPC) basis.
- (xvii) S.O.2286(E) published in Gazette of India dated the 9th July, 2020, regarding Fee Notification for the project of Chircha-Kharagpur Section of NH-6 from Km. 185.150 to Km. 134.400 including rehabilitation of existing four lane from Km. 134.400 to Km. 129.600 in the State of West Bengal under NHDP Phase-III on EPC mode.
- (xviii) S.O.2342(E) published in Gazette of India dated the 15th July, 2020, regarding Fee Notification for the project of Mahagaon to Yavatmal section from design chainage Km. 320.580 to Km. 400.575 of NH-361 in the State of Maharashtra.
- (xix) S.O.2343(E) published in Gazette of India dated the 15th July, 2020, regarding Fee Notification for the project of Munabao-Tanot Section from Km. 0.000 to Km. 46.000 & from Km. 82.600 to Km. 310.467 (design chainages) of NH-70 in the State of Rajasthan.
- (xx) S.O.2482(E) published in Gazette of India dated the 29th July, 2020, regarding Fee Notification for the project of Four lane of Rohna-

Hassangarh-Jhajjar Section from Km. 44.800 to Km. 80.250 (Design Chainage) (Length 35.450 Km.) of NH-334 B in the State of Haryana on HAM Mode (Package-2).

- (xxi) S.O.2561(E) published in Gazette of India dated the 31st July, 2020, regarding Fee Notification for the project of four lane of Thiruvananthapuram-Kerala/Tamil Nadu Border Section from Km. 0.000 to Km. 43.00 of NH-47 (New NH-66) in the State of Kerala.
- (xxii) S.O.2563(E) published in Gazette of India dated the 31st July, 2020, regarding Fee Notification for the project of four laning of Piska More to Palma Section from design Km. 3.450 to Km. 26.000 (existing Km. 3.450 to Km. 26.000) of NH-23 in the State of Jharkhand.
- (xxiii) S.O.2564(E) published in Gazette of India dated the 31st July, 2020, regarding amendment fee notification bearing S.O. 440 (E) dated 30th January, 2018 for the project of Kota bypass on National Highway-76 (New NH-27) in the State of Rajasthan.
 - (xxiv) S.O.2780(E) published in Gazette of India dated the 17th August, 2020, regarding amendment fee notification bearing S.O. 2272 (E) dated 20th, July 2017 for the project of Kishangarh Gulabpura Section from Km. 0.000 to Km. 35.000 of NH-79A & from Km. 15.000 to 69.730 of NH-79A & NH-79 in the State of Rajasthan to Six lane under NHDP Phase-V on DBFOT (Toll) basis
 - (xxv) S.O.2868(E) published in Gazette of India dated the 26th August, 2020, regarding Fee Notification for the project of Four lane of Porbandar Dwarka Section from design Km. 379.100 to Km. 496.848 (Existing Chainage Km. 356.766 to Km. 473.000) of NH-8E in the State of Gujarat.

- (xxvi) S.O.2875(E) published in Gazette of India dated the 26th August, 2020, regarding user fee notification for the project of Bhavnagar-Talaja Section from design Km. 6.945 to Km. 54.990 (Existing chainage Km. 7.090 to Km. 53.585) of NH-8E in the State of Gujarat.
- (xxvii) S.O.3106(E) published in Gazette of India dated the 11th September, 2020, regarding user fee notification for the project of Dhindi to Digamarru from design Km. 127.300 to Km. 136.520 (existing km. 126.510 to Km. 135.740) of NH-214 (new NH-216) and Digamarru to Losari from design Km. 0.000 to Km. 32.900 (existing Km. 0.000 to Km. 34.320) of NH-214A (new NH-216) in the State of Andhra Pradesh.
- (xxviii) S.O.3107(E) published in Gazette of India dated the 11th September, 2020, regarding user fee notification for the project of Perambalur – Thanjavur Section from Design Km. 0.000 to Km. 24.370, Km. 29.210 - 38.000 and Km. 38.350 – 66.200 (existing Km. 0.000 to Km. 66.200) of NH-226 (New NH-136) in the State of Tamil Nadu.
- (xxix) S.O.3108(E) published in Gazette of India dated the 11th September, 2020, regarding user fee notification for the project of 4-laning of Rampur-Kathgodam Section of NH-87 from Km. 0.00 to Km. 43.446 in the State of Uttarakhand under NHDP Phase-III on Hybrid Annuity Mode (Package-I).
- (xxx) S.O.3131(E) published in Gazette of India dated the 15th September, 2020, regarding user fee notification for the project of Four laning of Chutmalpur-Ganeshpur Section of NH-72A from

design Km. 0.000 to Km. 35.400 of NH-73 (new NH-344) and from design Km. 0.000 to Km. 17.900 of NH-72A (new NH-307) developed to 4 lane in the State of Uttarakhand and Uttar Pradesh under NHDP-V on Hybrid Annuity Mode (Pkg-I.

- (xxxi) S.O.3132(E) published in Gazette of India dated the 15th September, 2020, regarding fee notification for the project of Kollam bypass from design Km. 486.500 to Km. 499.500 (existing Km. 486.500 to Km. 499.500) of NH-66 (Old NH-47) in the State of Kerala.
- (xxxii) S.O.3133(E) published in Gazette of India dated the 15th September, 2020, regarding user fee notification for the project of Two lane of Manavalanallur to Chinnasalem Section from Km. 57.800 to Km. 110.942 of NH-532 in the State of Tamil Nadu.
- (xxxiii) S.O.1010(E) published in Gazette of India dated the 6th March, 2020, regarding fee Notification for the project of Lukcnow to Raebareilly Section from Km. 12.700 to Km. 82.700 (length 70.000 Km.) of NH-30 in the State of Uttar Pradesh.
- (xxxiv) S.O.1011(E) published in Gazette of India dated the 6th March, 2020, regarding fee Notification for the project of Four laning of Krishnagar – Bharampore Section from design Km. 115.342 to Km. 191.700 of NH-34 under NHDP Phase-III on DBFOT (Annuity) basis in the State of West Bengal.
- (xxxv) S.O.1012(E) published in Gazette of India dated the 6th March, 2020, regarding fee Notification for the project of Four/Six laning of Kharar-Ludhiana Section from design Km. 10.185 to Km. 86.199

(existing Km. 0.000 to Km. 76.000) of NH-05 (Old NH-95) in the State of Punjab on Hybrid Annuity Mode.

- (xxxvi) S.O.1035(E) published in Gazette of India dated the 11th March, 2020, regarding fee Notification for the project of Jind-Gohana Section from design Km. 0.000 to Km. 50.505 (existing Km. 0.000 to Km. 50.505) of NH-352 A in the State of Haryana on EPC mode.
- (xxxvii) S.O.1722(E) published in Gazette of India dated the 3rd June, 2020, regarding user fee notification for the project of four/two lane from (Village Theka/Darrighat to Village Banari section) from Km. 127.500 to Km. 178.944 of NH-200 (New NH-49) in the State of Chhattisgarh under NHDP-IV on EPC mode.
- (xxxviii) S.O.2146(E) published in Gazette of India dated the 30th June, 2020, regarding Amendment of Nagpur-Raipur Section of Wainaganga River in Km. 491.000 of NH-5 in Bhandara District of Maharashtra on BOT (Toll) basis.
- (xxxix) S.O.2273(E) published in Gazette of India dated the 8th July, 2020, regarding user fee notification for the project of Kabrai-Banda from design Km. 180.600 to 217.600 (existing km. 178.00 to 215.00) of NH-76 in the State of Uttar Pradesh to two lane with paved shoulder under EPC mode.
- (xl) S.O.2283(E) published in Gazette of India dated the 9th July, 2020, regarding user fee notification for the project of Balotra to Sanderao via Jalore Section from Km. 16.200 to Km. 91.600 of the NH-325 in the State of Rajasthan.
- (xli) S.O.2284(E) published in Gazette of India dated the 9th July, 2020, regarding user fee notification for the project of Bahraich-Shrawasti

Section (Km. 248.400 to 310.00) of NH-730 in the State of Uttar Pradesh to two lane with paved shoulder under EPC mode.

- (xlii) S.O.2285(E) published in Gazette of India dated the 9th July, 2020, regarding user fee notification for the project of Pratapgarh to Allahabad Bypass road junction section of NH-96 from existing Km. 100.800 to Km. 135.230 (Design Ch. 100.800 to Ch. 135.500) to four lane with paved shoulder on EPC mode in the State of Uttar Pradesh.
- (xliii) S.O.2344(E) published in Gazette of India dated the 15th July, 2020, regarding user fee notification for the project of two lane of Muddunur to Jammalamadugu Section from Design Km. 513.000 to Km. 545.150 (Existing Km. 513.000 to Km. 546.550) of NH-67 in the State of Andhra Pradesh on EPC mode.
- (xliv) S.O.2414(E) published in Gazette of India dated the 23rd July, 2020, regarding user fee notification bearing S.O. No. 3253 (E) dated 5th July, 2018 for the project of Hubli – Dharwad bypass on National Highway-4 in the State of Karnataka.
- (xlv) S.O.2562(E) published in Gazette of India dated the 31st July, 2020, regarding user Fee Notification for the project of two lane of Banda-Allahabad from design chainage Km. 326.400 to Km. 379.842 (existing Km. 326.000 to Km. 379.555) of NH-76 in the State of Uttar Pradesh on EPC mode.
- (xlvi) S.O.2588(E) published in Gazette of India dated the 5th August, 2020, regarding user fee notification for the project of two lane of Rajgarh Haryana Border Section from design chainage from Km. 5.150 to Km. 36.150 (Existing chainage from Km. 3.650 to Km.

34.650) and from design chainage Km. 42.850 to Km. 57.425 (Existing chainage from Km. 43.750 to Km. 58.325) of NH-709E in the State of Rajasthan.

- (xlvii) S.O.2589(E) published in Gazette of India dated the 5th August,
 2020, regarding user fee Notification for the project of Jangaon –
 Thirumalagiri Section from design Km. 0.970 to Km. 40.150 (existing Km. 0.970 to Km. 40.410) of NH-365B in the State of Telangana.
 - (xlviii) S.O.2648(E) published in Gazette of India dated the 7th August, 2020, regarding user fee notification for the project of Balotra to Sanderao via Jalore Section from Km. 118.900 to Km. 156.955 (excluding Km. 151.100 to 154.730) of NH-325 in the State of Rajasthan.
 - (xlix)S.O.2717(E) published in Gazette of India dated the 11th August, 2020, regarding user fee notification for the project of four lane of Mahadevpur-Bhupalpalli Section from Km. 25.467 to Km. 59.200 of NH-353C in the State of Telangana on EPC basis.
 - S.O.2718(E) published in Gazette of India dated the 11th August, 2020, regarding user fee notification for the project of four lane of Hyderabad – Bhopalapatnam Section from Km. 159.00 to Km. 165.403 and Km. 186.00 to Km. 214.287 of NH-163 in the State of Telangana on EPC basis.
 - (li) S.O.2719(E) published in Gazette of India dated the 11th August, 2020, regarding user fee notification for the project of Karnataka Border to Anantapur Section from design Km. 4/350 to 75/400 of NH-42 in the State of Andhra Pradesh.

- (lii) S.O.2781(E) published in Gazette of India dated the 17th August, 2020, regarding user fee notification for the project of Tirumalagiri – Suryapet Section from design Km. 40.150 to Km. 84.037 of NH-365B in the State of Telangana.
- (liii) S.O.2874(E) published in Gazette of India dated the 26th August, 2020, regarding user fee notification for the project of Vellore connecting Tiruvannamalai and terminating at Villupuram (from Km. 81.000 to Km. 202.600) of NH-234 in the State of Tamil Nadu.
- (liv) S.O.2876(E) published in Gazette of India dated the 26th August, 2020, regarding user fee notification for the project of Mudigubba to Ananthapuramu District border section from design Km. 134/000 to 201/930 (existing Km. 134/000 to 202/050) of NH-42, in the State of Andhra Pradesh.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 9 of the National Highways Act, 1956:-

- (i) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2020 published in Notification No. G.S.R.298(E) in Gazette of India dated 15th May, 2020.
- (ii) The National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2020 published in Notification No. G.S.R.523(E) in Gazette of India dated 24th August, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change (Babul Supriyo) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

3. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 1841-2070 were laid on the Table of the House.

4. Report of Committee on the welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki presented the Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2020-2021) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)' pertaining to the Ministry of Home Affairs (Department of Home).

5. Reports of Committee on Subordinate Legislation

Shri Raghurama Krishnaraju Kanumuru presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Fourth Report on the Insurance Ombudsman Rules, 2017.
- (2) The Fifth Report on the Ministry of Health and Family Welfare, Central Government Health Scheme Organisation, Paramedical and General Categories (Group C Posts) Recruitment Rules, 2015.
- (3) The Sixth Report on the Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016.
- (4) The Seventh Report on the Bhakra Beas Management Board Amendment Rules, 2017.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Coal and Steel on Demands for Grants (2019-2020) pertaining to the Ministry of Steel.
 - (ii) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Coal and Steel on Demands for Grants (2020-2021) pertaining to the Ministry of Steel.

- (2) The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2019-20) and 3rd Report on Demands for Grants (2020-21) pertaining to the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti.
 - (ii) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Water Resources on Demands for Grants (2019-20) pertaining to the Department of Drinking Water & Sanitation, Ministry of Jal Shakti.
 - (iii) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Water Resources on Demands for Grants (2020-21) pertaining to the Department of Drinking Water & Sanitation, Ministry of Jal Shakti.
 - (iv) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Water Resources on "Indigenous and Modern Forms of Water Conservation - Techniques and Practices" pertaining to the Ministry of Jal Shakti.

3.33 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Gopal Jee Thakur regarding need to set up an Indian Institute of Technology and a National Institute of Technology in Darbhanga, Bihar.
- (2) Shri Dharambir Singh regarding need to augment railway services in Bhiwani-Mahendragarh parliamentary constituency, Haryana.
- (3) Shri Bhagirath Chaudhary regarding need to honour detainees of Emergency period with the title of 'Lok Tantra Senani'.
- (4) Shri Khagen Murmu regarding need to set up an Airport in Maldaha Uttar Parliamentary Constituency, West Bengal.
- (5) Shri Rajendra Agrawal regarding need to set up a full-fledged Akashvani Kendra in Meerut.
- (6) Smt. Annpurna Devi regarding need to set up industries in Kodarma district, Jharkhand.
- (7) Smt. Sangeeta Kumari Singh Deo regarding socio-economic development of weavers of Subarnapur district of Odisha.
- (8) Shri Raju Bista regarding implementation of FRA Act in West Bengal.
- (9) Smt. Aparajita Sarangi regarding need to take stringent action against perpetrators of crimes against women in Odisha.
- (10) Shri Sudhakar Tukaram Shrangre regarding need to confer Bharat Ratna Award on Dr. Shivling Shivacharya Maharaj Ahmedpurkar, the great saint of Lingayat sect.
- (11) Shri Mitesh Rameshbhai Patel regarding need to ensure payment of compensation to land oustees in Anand parliamentary constituency, Gujarat.

- (12) Shri Ramdas C. Tadas regarding need to provide funds under Pradhan Mantri Awas Yojana (Urban) to Maharashtra in a time-bound manner.
- (13) Shri Ajay Misra Teni regarding need to amend the official Languages Act, 1963.
- (14) Shri P.P. Chaudhary regarding need to set up multi-purpose sports halls in Pali parliamentary constituency, Rajasthan.
- (15) Dr. Nishikant Dubey regarding connecting Deoghar with Eastern Dedicated Freight Corridor.
- (16) Shri Ravi Kishan regarding need to establish a Fishery University in Eastern Uttar Pradesh particularly in Gorakhpur.
- (17) Shri Rajmohan Unnithan regarding need to expand the number of days of employment under MGNREGA.
- (18) Shri Kodikunnil Suresh regarding compensation to flood victims in Kuttanad region of Kerala.
- (19) Shri P. Velusamy regarding alleged inadequate compensation paid for land acquired for National Highway project in Tamil Nadu.
- (20) Shri Gautham Sigamani Pon regarding privatisation of LIC.
- (21) Shri Margani Bharat Ram regarding assent to DISHA Act of the Government of Andhra Pradesh.
- (22) Shri Rahul Ramesh Shewale regarding need to shift the Waste Treatment Facility at Deonar in Mumbai to other place.
- (23) Shri Dulal Chandra Goswami regarding need to take adequate remedial measures to prevent land erosion caused by Ganga, Kosi and Mahananda rivers in Katihar parliamentary constituency, Bihar.
- (24) Shri Ram Shiromani regarding need to de-silt Chittaurgarh and Kohargaddi dams in Shrawasti parliamentary constituency, Uttar Pradesh and make Chittaurgarh dam as a tourist spot.

- (25) Shri Srinivas Kesineni regarding need for upgradation of Base Tower Stations of BSNL.
- (26) Shri Hanuman Beniwal regarding need to look into the alleged irregularities by a cement company in Nagaur district, Rajasthan.
- (27) Shri Chandra Prakash Choudhary regarding need to waive off fee of students of private schools/colleges during lock down period.

4.33 P.M.

8. Government Bills – Passed

- (i) The Occupational Safety, Health and Working Conditions Code, 2020
- (ii) The Industrial Relations Code, 2020
- (iii) The Code on Social Security, 2020

Time Taken: 3 Hrs. 02 Mts.

The motion for consideration of the Occupational Safety, Health and Working Conditions Code, 2020; the Industrial Relations Code, 2020; and the Code on Social Security, 2020 Bills was moved by Shri Santosh Kumar Gangwar.

The following members took part in the combined debate:-

- 1. Shri Pallab Lochan Das
- 2. Shri Pinaki Misra
- 3. Shri Bharat Ram Margani
- 4. Dr. Virendra Kumar
- 5. Shri Dileshwar Kamait
- 6. Shri Dilip Ghosh
- 7. Shri Jayadev Galla
- 8. Shri Vinod Kumar Sonkar
- 9. Shri P. Raveendranath Kumar
- 10. Shri Raju Bista
- 11. Smt. Navneet Ravi Rana
- 12. Shri Hanuman Beniwal
- 13. Shri Chandra Prakash Joshi
- 14. Shri Ramesh Bidhuri

- 15. Shri Jagdambika Pal
- 16. Shri Manoj Kumar Tiwari
- 17. Dr. Nishikant Dubey

Shri Santosh Kumar Gangwar replied to the combined debate.

(i) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 143 were adopted.

The First Schedule to Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 104 were adopted.

The First Schedule to Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 164 were adopted.

The First Schedule to Seventh Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

7.35 P.M.

9.Government Bill – Introduced

The Jammu and Kashmir Official Languages Bill, 2020

Shri Hasnain Masoodi opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was Introduced.

7.50 P.M.

10. Government Bill – Passed

The Jammu and Kashmir Official Languages Bill, 2020

Time Taken: 17 Mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Hasnain Masoodi
- 2. [@]Dr. Jitendra Singh
- 3. Shri Pinaki Misra

^(a) Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space.

Shri G. Kishan Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

8.07 P.M.

11. *Announcement by the Speaker

The Speaker made an announcement that the sitting of Lok Sabha, on Wednesday, 23.09.2020, will commence at 6.00 P.M.

[#]10.43 P.M.

(Lok Sabha adjourned till 6.00 P.M., Wednesday, the 23rd September, 2020)

SNEHLATA SHRIVASTAVA Secretary General

* Original in Hindi. For details, see the debates for the day. #From 8.08 P.M. to 10.43 P.M., Members raised matters of urgent public importance. LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, September 23, 2020/Asvina 1, 1942 (Saka)

No. 90

6.01 P.M.

1. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Defence (Shri Rajnath Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table a copy of the following papers (Hindi and English versions) for pregnant women and malnourished women in reproductive age:-

- (1) Diet Chart for Pregnant Women in North India.
- (2) Diet Chart for Pregnant Women in South India.
- (3) Diet Chart for Pregnant Women in East India.
- (4) Diet Chart for Pregnant Women in West India.
- (5) Diet Chart for Pregnant Women in Central India.
- (6) Diet Chart for Pregnant Women in North-East India.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

(1) A copy of the Technology Development Board (Terms and Conditions of service of Secretary and Employees) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. TDB/14/2019/Admin.(E) in Gazette of India dated 20th February, 2020 under Section 23 of the Technology Development Board Act, 1995.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Red Cross Society, New Delhi, for the years 2017-2018 and 2018-2019 within the stipulated period of nine months after the close of the respective accounting years.

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2018-2019:-

- (i) Central Medical Services Society, New Delhi
- (ii) All India Institute of Medical Sciences, Bhopal
- (iii) All India Institute of Medical Sciences, Kalyani
- (iv) All India Institute of Medical Sciences, Mangalagiri
- (v) All India Institute of Medical Sciences, Nagpur
- (vi) Pharmacopoiea Commission of Indian Medicine and Homoeopathy, Ghaziabad
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2018-2019.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2018-2019.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table a copy of Notification No. S.O.1850(E) (Hindi and English versions) published in Gazette of India dated 11th June, 2020, regarding appointment of five non-official members in the National Biodiversity Authority and for the purpose amends Notification No. S.O.1351(E) dated 7th April, 2016 and subsequent Notification No. S.O.897(E) dated 21st March, 2017 issued under sub-section (1&4) of Section 8 of the Biological Diversity Act, 2002.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 1 of 2018) on Revenue Sector and Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2017.
- (ii) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 2 of 2018) on State Finances for the year ended 31st March, 2017.
- (iii) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 3 of 2018) on Social, General, Economic (Non-PSUs) Sectors for the year ended 31st March, 2017.
- (iv) State Finances Audit Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 1 of 2019) for the year ended 31st March, 2018.
- (v) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 2 of 2019) on Social, General, Economic (Non-PSUs) Sectors for the year ended 31st March, 2018.
- (vi) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 1 of 2020) on Revenue Sector and Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2018.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(Report No. 21 of 2019)(Compliance Audit) on Construction of toilets in Schools by CPSEs, Ministry of

Power, Ministry of Coal and Ministry of Petroleum and Natural Gas for the year ended March, 2018.

- (viii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 13 of 2020)(Performance Audit) on National Pension System, Ministry of Finance, for the year ended March, 2018.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (Economic & Service Ministries-Civil)(Report No. 10 of 2020)(Compliance Audit Observations) for the year ended March, 2019.
- (x) Report of the Comptroller and Auditor General of India-Union Government (Department of Revenue-Direct Taxes)(Report No. 14 of 2020)-Performance Audit on Search and Seizure Assessments in Income Tax Department for the year ended March, 2019.
- (xi) Report of the Comptroller and Auditor General of India-Union Government (Department of Revenue-Direct Taxes)(Report No. 11 of 2020) for the year ended March, 2019.
- (xii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 15 of 2020)-Performance Audit of Manpower and Logistics Management in Delhi Police, Ministry of Home Affairs, for the year ended March, 2019.
- (xiii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 4 of 2020)(Financial Audit) Accounts of the Union Government for the year 2018-2019.

- (xiv) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 2 of 2020)-(Performance Audit) on Assessment and Utilisation of Locomotives and Production and Maintenance of LHB Coaches in Indian Railways for the year ended March, 2018.
- (xv) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Report No. 1 of 2020)-Navy and Coast Guard for the year ended March, 2018.
- (xvi) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Report No. 12 of 2020)-Air Force for the year ended March, 2018.
- (xvii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 6 of 2020)-Compliance Audit Observations for the year ended March, 2018.
- (xviii) Report of the Comptroller and Auditor General of India-Union Government (Economic & Service Ministries)(Report No. 3 of 2020)-Compliance Audit Observations for the year ended March, 2018.
- (xix) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 8 of 2020)-Railways Finances for the year ended March, 2019.
- (xx) Report of the Comptroller and Auditor General of India-Union Government (Department of Revenue-Indirect Taxes-Customs)(Report No. 5 of 2020)-Performance Audit on Merchandise Exports from India Scheme (MEIS) and Service

Exports from India Scheme (SEIS) for the year ended March, 2019.

- (xxi) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 19 of 2019)-(Compliance Audit) for the year ended March, 2018.
- (xxii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services-Army)(Report No. 20 of 2019)-(Performance Audit) on Management of Defence Offsets for the year ended March, 2018.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Government of Jammu and Kashmir-Appropriation Accounts for the year 2017-2018.
 - (ii) Government of Jammu and Kashmir-Finance Accounts for the year 2017-2018 (Volume-I).
 - (iii) Government of Jammu and Kashmir-Finance Accounts for the year 2017-2018 (Volume-II).
 - (iv) Appropriation Accounts of Defence Services for the year 2018-2019.
 - (v) Appropriation Accounts of Railways for the year 2018-2019(Part I-Review)
 - (vi) Appropriation Accounts of Railways for the year 2018-2019(Part II-Detailed Appropriation Accounts)
 - (vii) Appropriation Accounts of Railways for the year 2018-2019 [Part II-Detailed Appropriation Accounts- (Annexure-G)]

- (viii) Union Government-Appropriation Accounts of the Postal Services for the year 2018-2019.
- (ix) Union Government-Appropriation Accounts (Civil) for the year 2018-2019.

(3) A copy of the Union Government-Finance Accounts for the year 2018-2019 (Hindi and English versions).

2. Questions

As the Starred list of Questions has been dispensed with in the current Session, i.e., 4th Session of 17th Lok Sabha, the answers to Unstarred Question Nos. 2071-2300 were laid on the Table of the House.

3. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the Indian Institutes of Information Technology Laws (Amendment) Bill, 2020, as passed by Lok Sabha.
- (ii) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the Essential Commodities (Amendment) Bill, 2020, as passed by Lok Sabha.
- (iii) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the Banking Regulation (Amendment) Bill, 2020, as passed by Lok Sabha.
- (iv) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 2020, as passed by Lok Sabha.

- (v) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the National Forensic Sciences University Bill, 2020, as passed by Lok Sabha.
- (vi) That at its sitting held on 22nd September, 2020, Rajya Sabha agreed without any amendment to the Rashtriya Raksha University Bill, 2020, as passed by Lok Sabha.
- (vii) That Rajya Sabha had no recommendations to make to the Lok Sabha in the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020, passed by the Lok Sabha on the 19th September, 2020.

4. Messages from Rajya Sabha

Secretary General also reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Foreign Contribution (Regulation) Amendment Bill, 2020, as passed by Lok Sabha.
- (ii) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Bilateral Netting of Qualified Financial Contracts Bill, 2020, as passed by Lok Sabha.
- (iii) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Occupational Safety, Health and Working Conditions Code, 2020, as passed by Lok Sabha.
- (iv) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Industrial Relations Code, 2020, as passed by Lok Sabha.

- (v) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Code on Social Security, 2020, as passed by Lok Sabha.
- (vi) That at its sitting held on 23rd September, 2020, Rajya Sabha agreed without any amendment to the Jammu and Kashmir Official Languages Bill, 2020, as passed by Lok Sabha.
- (vii) That Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.3) Bill, 2020, passed by the Lok Sabha on the 18th September, 2020.
- (viii) That Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.4) Bill, 2020, passed by the Lok Sabha on the 18th September, 2020

5. Reports of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the following Reports (Hindi and English Versions) of Committee on Estimates (2020-21):-

- (1) 3rd Report of the Committee on the Action Taken by the Government on the Observations/Recommendations contained in the 26th Report (16th Lok Sabha) on the subject 'Estimates And Performance Review Of All India Services' pertaining to the Ministry Of Personnel, Public Grievances And Pensions (Department Of Personnel and Training).
- (2) 4th Report of the Committee on the Action Taken by the Government on the Observations/Recommendations contained in the 29th Report (16th Lok Sabha) on the subject 'Preparedness of Armed Forces -Defence Production and Procurement' pertaining to the Ministry of Defence.

(3) 5th Report of the Committee on the Action Taken by the Government on the Observations/Recommendations contained in the 31st Report (16th Lok Sabha) on the subject 'Import of Uranium For Nuclear Plants' pertaining to the Department Of Atomic Energy.

6. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Tenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways'.
- (2) Eleventh Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to).
- (3) Twelfth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to).

7. Reports of Committee on Papers laid on the Table

Shri Shyam Singh Yadav presented the Twenty-fourth to Thrity-first Reports (Original) and Thirty-second Report (Action Taken) (Hindi and English versions) of the Committee on Papers laid on the Table (2019-2020).

8. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table, the Report (Hindi and English versions) of the Study Visit of the Committee on the Welfare of Scheduled

Castes and Scheduled Tribes to Guwahati, Itanagar, Imphal and Kolkata during November, 2019.

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Finance on Demands for Grants (2020-21) pertaining to the Department of the Economic Affairs, Expenditure, Financial Services & D/o Investment & Public Asset Management, Ministry of Finance.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Labour on Demands for Grants (2019-20) and 6th Report on Demands for Grants (2020-21) pertaining to the Ministry of Textiles.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public

Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 108th and 114th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2018-19), (Demand No. 5) pertaining to the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYSUH).
- the status of implementation of the recommendations contained (ii) in the 327th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21)pertaining to the Biotechnology, Ministry of Science Department of and Technology.
- (4) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid a statement regarding the status of implementation of the recommendations/observations contained in the 8th Report of the Standing Committee on Information Technology on Demands for Grants (2020-21) pertaining to the Ministry of Information and Broadcasting.

- (5) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 225th Report of the Standing Committee on Home Affairs on Demands for Grants (2020-21) pertaining to the Ministry of Development of North Eastern Region.
- (6) The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Urban Development on Demands for Grants (2020-21), pertaining to the Ministry of Housing and Urban Affairs.
- (7) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri

Parshottam Rupala) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20), pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

(8) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 297th Report of the Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.

6.10 P.M.

10. Motion regarding Report of Joint Committee on the Personal Data Protection Bill, 2019-Extension of Time

Shri P.P. Chaudhary moved the following motion :-

"That this House do extend upto the second week of the Winter Session of the Parliament, 2020 the time for the presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019."

The motion was adopted.

*7.29 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Raksha Nikhil Khadse regarding nationalized banks subscribers facing problems in Covid-19 pandemic.
- (2) Shri Gopal Chinayya Shetty regarding need to include the sacred Shrimad Bhagvad Gita in school and college curriculum and also include in the Oaths Act, 1969.
- (3) Dr. Sanghamitra Maurya regarding alleged irregularities committed by CMO, Badaun in Uttar Pradesh.
- (4) Shri Devendra Singh alias Bhole Singh regarding need to stop levy of toll tax on Etawah-Chakeri Toll Plaza in Kanpur district, Uttar Pradesh.
- (5) Shri Chhedi Paswan regarding need to establish an 'Aushadhiya Kendra' in Sasaram parliamentary constituency, Bihar.
- (6) Shri Unmesh B. Patil regarding need to float fresh tender for construction of Tarsod-Fagne section of NH-6 into four lane in Maharashtra.
- (7) Smt. Shardaben Anilbhai Patel regarding need to provide jobs to local land oustees families in ONGC in Mahesana parliamentary constituency, Gujarat.
- (8) Shri Jayant Sinha regarding deteriorating law and order situation in Jharkhand.

^{*}From 6.11 P.M. to 7.25 P.M., Members raised matters of urgent public importance.

- (9) Shri Subrat Pathak regarding need to upgrade Fragrance & Flavour Development Centre, Kannauj, Uttar Pradesh to Aroma University.
- (10) Shri Sushil Kumar Singh regarding interlinking of rivers in northern and southern areas of Bihar.
- (11) Shri A. Narayana Swamy regarding amending CSR rules.
- (12) Shri Bhanu Pratap Singh Verma regarding need to provide adequate lighting facility on over bridges on NH 27 (Jhansi-Kanpur) in Uttar Pradesh.
- (13) Shri Sangam Lal Gupta regarding alleged irregularities in Pradhan Mantri Awas Yojana and other rural development schemes in Pratapgarh district, Uttar Pradesh.
- (14) Shri Manoj Kumar Tiwari regarding need to set up sewage treatment plant in drains in North East Delhi parliamentary constituency.
- (15) Shri Vivek Narayan Shejwalkar regarding need to ensure adequate medical facilities for treatment of non-Covid patients in hospitals.
- (16) Dr. Shrikant Eknath Shinde regarding Inclusion of Gorboli in 8th Schedule to the Constitution.
- (17) Dr. Alok Kumar Suman regarding need to construct flyover on NH-27(28) and a bridge over Gandak river in Gopalganj parliamentary constituency, Bihar.

7.30 P.M.

12. Government Bill – Passed

The Major Port Authorities Bill, 2020

Time Taken: 41 Mts.

The motion for consideration of the Bill was moved by Shri Mansukh Mandaviya.

The following members took part in the debate:-

- 1. Dr. Bharatiben Dhirubhai Shiyal
- 2. Shri Sri Krishna Devarayalu Lavu
- 3. Shri Anubhav Mohanty
- 4. Shri Kaushalendra Kumar
- 5. Shri P. Raveendranath Kumar
- 6. Smt. Darshana Vikram Jardsoh
- 7. Shri Gopal Chinayya Shetty

Shri Mansukh Mandaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 to 20 were adopted.

Clauses 21 to 76 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

8.12 P.M.

13. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fourth Session of the Seventeenth Lok Sabha.

8.20 P.M.

14. National Song

The National Song was played.

8.21 P.M.

(Lok Sabha adjourned sine-die at 8.21 P.M.)

SNEHLATA SHRIVASTAVA Secretary General